

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

Original Application No.287 of 2024  
Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,  
PS-Girwan, Tahsil Naraini, District-Banda.

.....Applicant

Versus

Shivarpan Trading Company,  
.....Respondent

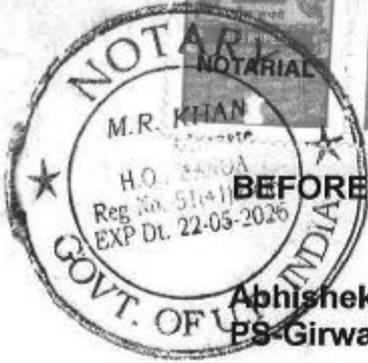
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Dated : April, 2024



(SYED MOHD. FAZAL)  
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(Enrollment No.U.P.03881/08)  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No.287 of 2024

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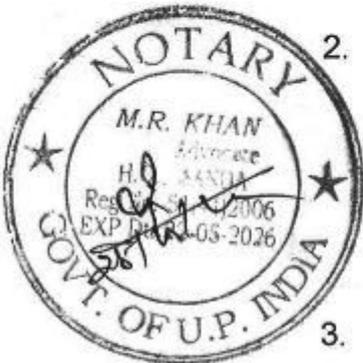
Versus

Shivarpan Trading Company,  
.....Respondent

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT on updated action report filed by Director General of Mines and Safety in compliance of the order dated 08.02.2024.**

I, Lavlesh Singh, S/o Shri Lochan Singh, Resident of village Kalukuwa, Baberu Road, Tehsil and District Banda (UP), the deponent do hereby solemnly affirm and State on oath as under :-

1. That the deponent is the permanent resident of village Kalukuwa, Baberu Road, Tehsil and District Banda (UP) and Carrying on the business of minerals and having a leased area of mining 2 acres situated at Gata no.2450 2 hectare capacity 20000 village Jarar, Tehsil Naraini, District Banda (UP).
2. That the answering respondent has already filed a detailed reply dated 06.12.2023 before this Hon'ble Tribunal in the erstwhile original application which is numbered as 422 of 2023 and is on record, which was segregated by this Hon'ble Tribunal and a new number has been generated as Original Application No.287 of 2024 (Abhishek Shukla Vs. Shivarpan Trading Company).
3. That the answering respondent after the grant of letter of intent has applied for grant of environmental clearance by the State Level Impact Assessment Authority (SEIAA), which was granted on 05.06.2020 after compliance of the mandatory provision for public hearing in which neither the complainant nor anybody has complained regarding the allegations as leveled under the letter petition dated 12.03.2023. A true copy of the environmental clearance dated 05.06.2020 is being filed annexed herewith as **Annexure No.1** to this affidavit.



4. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory legal requirement and after which only, the mining lease deed dated 14.07.2023 has been executed. The approved mining plan itself provides for use one excavator and 6 trippers. A true copy of the approved mining plan is being annexed herewith and marked as **Annexure No. 2.**
5. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.
6. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.
7. That it is relevant to submit herein that the lease deed of the answering respondent has been given under U.P. Minor Mineral Concession Rules, 1963 which has been superseded by the Uttar Pradesh Minor Minerals Concession Rules, 2021 which have been framed under the powers conferred under 15(1) of the Mines and Minerals Regulations and Development Act, 1957.
8. That it is relevant to submit herein that the mining lease of the answering respondent is a Minor Mineral which is governed by the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.
9. That Rule 42(e) of the U.P. Minor Mineral Concession Rules, 2021 provides for and is enumerated below:-

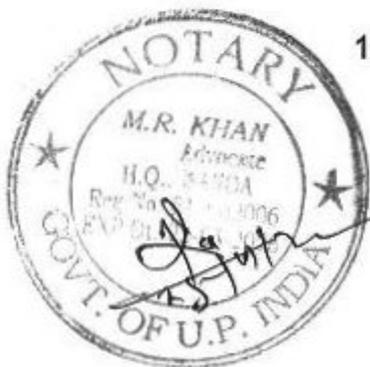


(e) no mining operation shall be carried on at or to any point within a distance 50 metres from any railway line except with the previous written permission of the Railway Administration concern, or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions and conditions either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building horizontally from plinth thereof: Provided that the distance in the case of a village road shall be 10 metres from the outer edge of the cutting; and

*Explanation: For the purpose of this sub-rule, the expression 'public road', shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road;*

10. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021 there is a restriction within 50 meters of any human habitation and as per the fact finding report dated 08.09.2023 as well as the latest action report dated 14.03.2024 submitted by the Director General of Mines and Safety in compliance to the order dated 08.02.2024 no human habitation or any human being was found residing within 50 meters.
11. That the answering respondent is also having a no objection certificate from the U.P. State Pollution Board (UPPCB).
12. That the answering respondent is also having a Director General of Mines and Safety permission dated 30.11.2023, it is also worthwhile to mention here that the applicant is not using any deep hole blasting with 4 inch holes and further no heavy earth moving machinery (HEMM) is being used for mining operations till date. A true copy of the DGMS Permission dated 30.11.2023 is being filed herewith and marked as **Annexure No.3** to this affidavit.
13. That further as per the report dated 14.03.2023, in paragraph no.4 of the said report, provision requiring permissions of DGMS for conducting blasting in mines:-

*Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:*



(i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;

(ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and

(iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(18) of the MMR 1961 irrespective of the amount of the charge used.

**For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.**

In response to the above legal mandate, the answering respondent is not using any of the blasting techniques as mentioned in the sub-para I, II & III and further the answering respondent is only using the 1 inch hole blasting since the grant of DGMS permission dated 23.10.2023 which is permissible and before the grant of DGMS permission dated 23.10.2023 the answering respondent was using manual hand broking technique for mining operations.



14. That further the answering respondent has been granted permission for deployment of heavy earth moving machinery (HEMM) without deep hole drilling and blasting by way of permission dated 23.03.2024 as such the answering respondent as on date is having permission for use of heavy earth moving machinery (HEMM). A true copy of the permission dated 23.03.2024 is being filed annexed herewith as **Annexure No.4** to this affidavit.

15. That it is worthwhile to mention herein that in compliance of the order passed by this Hon'ble Court dated 08.02.2024 and

updated action report was filed by the Director General of Mines and Safety dated 14.03.2024, wherein the following remarks have been made which has been categorically replied:-

Remarks	Reply by the answering respondent
<p>1- The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of 1193 sides. The height of the top bench on north side was found about 20m, which is more than the stipulated bench height of 6m.</p> <p>E- 245m Hutments and House, S- 226m Hutments and House and 95m Public road W- 141m Hutments and House, 140m Solar Panel and 270m Old mosque NW- 125m Hutments and House.</p>	<p>It is categorically replied that the answering respondent is taking the best possible scientific and mechanical techniques and to reduce any human danger the answering respondent is committed and further the benches which are not properly made, it is categorically replied that the same were the left overs of the earlier mining operations done by the erstwhile lease holders.</p> <p>The answering respondent assures that the mining operations will be done in the best of techniques and is always open to adopt the best preventive measures in mining operation and will always adhere to the suggestions and directions by the authorities.</p>
<p>2- Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate</p>	<p>It is worthwhile to mention here that no heavy earth moving machines were used by the answering respondent and further the impressions on the rocky surfaces of heavy earth moving machines may be of the earlier lease holders, but the answering respondent has not used any HEMM nor the same has ever been found working in any of the fact finding reports till date. Mostly the answering respondent uses tractors to ferry minerals to the nearest crusher units for which no heavy earth moving machine HEMM is required.</p>
<p>3- The boundary of the lease/mine along with No blasting zone was not found demarcated/fixed on the ground by providing permanent pillars</p>	<p>The mining operation of the answering respondent is about start and the answering respondent undertakes to rectify defects before continuing with the mining operations.</p>
<p>4- Hutments and houses not belonging to the owner of the mine were found existed at about 125m, 245m, 226m and 141m away from the north-west, east, south and west boundaries of the mine respectively within the blasting danger zone of 300m. Solar panel and old mosque were found existed at about 140m and 270 m away from the west boundary of the mine. Public road found existed at about 95m away from the south boundary of the mine.</p>	<p>It is worthwhile to mention herein that no human habitant or human habitants are there within the leased area of the answering respondent and in none of the action reports filed by the State authorities has anyone came forward to claim for any human habitat.</p> <p>It is worthwhile to mention herein that 45 meters away hutment as mentioned in the report dated 14.03.2024 it is categorically replied herein that the same is a shelter and a shad made of black plastic used to shelter the tools and equipments and are resting point for the labourers to have their food and not even any permanent structure ceiling is there.</p> <p>The lease of the respondent is governed by the U.P. Minor Minerals Concession Rules, 2021 wherein as per rule 42(e) there is no human habitant within 50 meters of the leased area.</p>
<p>5- Persons employed in the mine were not undergone initial or periodical medical examination.</p>	<p>The answering respondent has prepared a list of workmen who require the initial/periodical medical examination and soon those workmen will be medically examined by a qualified doctor or in a hospital.</p>
<p>6- Persons employed in the mine were not imparted vocational training.</p>	<p>That as a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable</p>



	centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.
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- 16. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.
- 17. The above report dated 14.03.2024 has also been replied by the respondent to the DGMS by way of communication dated 10.04.2024. A true copy of the reply to DGMS dated 10.04.2024 is being filed herewith and marked as **Annexure No.5** to this affidavit.

**VERIFICATION:**

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this                      day of April, 2024.



No 1223/125 Page No .....  
**SWORN**  
 IN MY PRESENCE  
M. R. KHAN  
 NOTARY, BANDA (U.P.)  
 R.N. 51 (41) 2006  
 9455189870

**Deponent**  
[Signature]  
25/04/2024  
 L.T.I. Bandra



7

Uttar Pradesh Pollution Control Board  
Building No. 12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone: 0522-2720628, 2720851, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

186688/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 15/07/2023

To,  
Ms

SHIVARPAN TRADING COMPANY

Gata No. 2450, Khand No. 06, Lease Area 2.0 Hectare, Vill. Jarar, Teh. Naraini, BANDA, 210129

Application Id-  
21657625

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHIVARPAN TRADING COMPANY located at Gata No. 2450, Khand No. 06, Lease Area 2.0 Hectare, Vill. Jarar, Teh. Naraini, BANDA, 210129. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions

This CCA SHIVARPAN TRADING COMPANY granted for the period from 15/07/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khand, Boulder, Giti)	20000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

*[Signature]*

dispatched immediately.

(c) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda/Git ti/Boulder).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

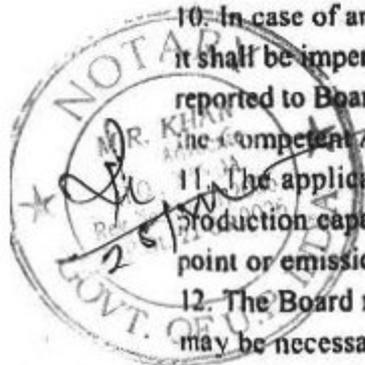
4. Essential documents to be submitted by the Industry/Unit as Applicable :-




- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
- In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



*[Signature]*

**Specific Conditions:-**

- 1 This consent is valid for production of Building Stone (Khanda/Gitti/Boulder) -20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area Gata No. 2450, Khand No. 06, Vill. Jarar, Teh. Naraini, BANDA.
- 2 Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP179452 dated 05.06.2023 and submit its compliance report to UPPCB.
- 3 If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
- 4 Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
- 5 Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 6 Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 7 The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
- 8 Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
- 14 Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.



RAJENDR  
A SINGH

Digitally signed by  
RAJENDRA SINGH  
Date: 2023.07.15  
20:23:05 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA  
SINGHDigitally signed by  
RAJENDRA SINGH  
Date: 2023.07.15  
20:23:19 +05'30'

Chief Environmental Officer (circle-2)



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
  - मकल्प लें - गकल्प उपयोग प्लास्टिक उत्पाद जैसे कप, तशतरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
  - गकल्प उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपडे के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
  - चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | बेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
  - अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
  - बाहर जाने समय - मोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को मात्रा करें अथवा मार्वाजनिक परिवहन पर विचार करें
  - घरकू मल पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्राक्रीकरण करें
  - उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अकू टन भोजन को नष्ट होने से बचाया जा सकता है
  - ध्यान रखें - उपयुक्त नम और श्रावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
  - ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
  - पर्यावरण के स्वथ के म्यान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार ग्रेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें
- हमारे साथ अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To:

The proponent  
SHIVARPAN TRADING COMPANY  
R/o- Muhalla- Kalukuwan, Baberu road, Tehsil and District Banda, U.P. -  
210001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/425411/2023 dated 10 Apr 2023. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP179452
2. File No.	7770-5043
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Building Stone, Khandas & Gitti, Boulder Mining Project
7. Name of Company/Organization	SHIVARPAN TRADING COMPANY
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 05/06/2023

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (UTTAR PRADESH)

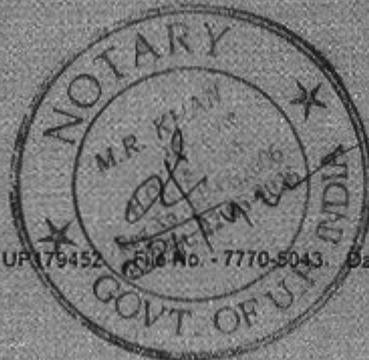
PARIVESH

(Pro-Active and Responsive Facilitation by Interact  
and Virtuous Environmental Single-Window Hub)



Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
 Floor No. 3, Sector 1, Ganga, Lucknow - 226010  
 E Mail - dseiaa@seiaa.gov.in, seiaaup@seiaa.gov.in  
 Phone no. 2522-230543

Reference- MoEFCC Proposal no. SIA/UP/MIN/425411/2023 & SEIAA, U.P. File no-7770-5043

Sub: Environmental Clearance for Proposed Building Stone, Khandas & Gitti, Boulder Mining Project at Gata No. 2450, Khand No. 06, Village- Jarar, Tehsil- Naraini & District- Banda, U.P., (Leased Area- 2.0 ha.).

Dear Sir,

This is with reference to your application / letter dated 13-09-2019, 04-10-2019, 10-04-2023, 08-05-2023 above mentioned subject. The matter was considered by 747<sup>th</sup> SEAC in meeting held on 11-05-2023 and 734<sup>th</sup> SEIAA in meeting held on 30-05-2023.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P.) to SEAC on 11-05-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project -

1. The environmental clearance is sought for Building Stone, Khandas & Gitti, Boulder Mining Project at Gata No. 2450, Khand No. 06, Village- Jarar, Tehsil- Naraini & District- Banda, U.P., (Leased Area- 2.0 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 468/Parya/SEIAA/5043/2019, Dated 13/12/2019.
3. The Public Hearing was organized on 28/03/2023. Final EIA Report was submitted by the Project Proponent on 10/04/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/425411/2023
2. File No. allotted by SEIAA, UP	7770-5043
3. Name of Proponent	M/s Shivarpan Trading Company Shri Lavlesh Singh, S/o-Shri Lochan Singh
4. Full correspondence address of proponent and mobile no.	R/o- Muhalla- Kalukuwan, Baberu Road, Tehsil- Banda, District- Banda (U.P), Pin Code-210001
5. Name of Project	Building Stone (Khandas, Gitti, Boulder) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	Gata No. 2450 Khand No.-06
7. Name of River	N.A
8. Name of Village	Jarar
9. Tehsil	Naraini
10. District	Banda (U.P)
11. Name of Minor Mineral	Stone Mining Project
12. Sanctioned Lease Area (in Ha.)	2.0 Ha.
13. Mineable Area (in Ha.)	1.567 Ha (safety margin 0.433 Ha).
14. Zero level mRL	N.A
15. Max. & Min. mrl within lease area	Maximum mRL 180.95 mRL Minimum mrl 149.10 mRL



## 16. Pillar Coordinates (Verified by DMO)

Pillar No	N	E
A	25° 18' 53.47"	80° 21' 42.27"
A1	25° 18' 52.87"	80° 21' 43.43"
B	25° 18' 52.33"	80° 21' 44.46"
B1	25° 18' 51.19"	80° 21' 45.05"
B2	25° 18' 50.28"	80° 21' 45.51"
B3	25° 18' 49.28"	80° 21' 46.02"
C	25° 18' 48.49"	80° 21' 46.42"
C1	25° 18' 48.96"	80° 21' 47.58"
D	25° 18' 49.51"	80° 21' 48.79"
D1	25° 18' 50.84"	80° 21' 48.49"
D2	25° 18' 52.17"	80° 21' 48.19"
E	25° 18' 53.56"	80° 21' 47.82"
F	25° 18' 54.01"	80° 21' 48.96"
F1	25° 18' 54.90"	80° 21' 48.32"
G	25° 18' 55.80"	80° 21' 48.04"
G1	25° 18' 55.19"	80° 21' 46.61"
G2	25° 18' 54.62"	80° 21' 45.20"
G3	25° 18' 54.06"	80° 21' 43.81"

17. Total Geological Reserves	460220 m <sup>3</sup>												
18. Total Mineable Reserves	325434 m <sup>3</sup>												
19. Total Proposed Production (in five year)	100000 m <sup>3</sup> for 5 year												
20. Proposed Production/year	20000 m <sup>3</sup> per year												
21. Sanctioned Period of Mine lease	20 Years												
22. Production for 20 years	400000 m <sup>3</sup> for lease period of 20 years												
23. Method of Mining	Open cast, Semi-Mechanized												
24. No. of working days	250												
25. Working hours/day	8 hours/day												
26. No. Of workers	Approximately 28 workers												
27. No. Of vehicles movement/day	5-6 Vehicles movement/day												
28. Type of Land	Government Land (Stony & undulated)												
29. Ultimate Depth of Mining	18.0 meter for 5 years as per approved mining plan												
30. Nearest metalled road from site	MDR-11B about 3.0 km towards East direction from the project site.												
31. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr><td>Drinking</td><td>0.38 KLD</td></tr> <tr><td>Suppression of dust</td><td>2.7 KLD</td></tr> <tr><td>Plantation</td><td>2.0 KLD</td></tr> <tr><td>Others (if any)</td><td>-</td></tr> <tr><td>Total</td><td>5.08 KLD approx.</td></tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.38 KLD	Suppression of dust	2.7 KLD	Plantation	2.0 KLD	Others (if any)	-	Total	5.08 KLD approx.
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Others (if any)	-												
Total	5.08 KLD approx.												
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev01) valid upto January 21, 2024												
33. Any litigation pending against the project or land in any court	NO												
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1779/ Khanij -30 dated 05/10/2019 (Showing cluster of 18.47 Ha)												
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रक- 1374/पश्चात् सदिग्ध बांदा दिनांक: 13												



	08/2019, Sr. No.- 15
36 Proposed CER cost	Rs. 1668257/-
37 Proposed EMP cost / Total Project cost	Rs. 98,00,000/-
38 Length and breadth of Haul Road	300 m length and 6 m width
39 No. of Trees to be Planted	2000
40 Monitoring season	1 Oct 2021 to 31 Dec 2021 (post monsoon)

- 5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 8. There is no litigation pending in any court regarding this project.
- 9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 11-05-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 20000 m<sup>3</sup> per year for lease area of 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.



11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Govt, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Govt, Lucknow and State Pollution Control Board.
19. The Integrated Regional Office, MoEF&CC, Govt, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Govt, Lucknow and State Pollution Control Board.
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

**Specific Conditions:-**

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.



Registration No. - ES239001UP179452 File No. - 7770-5043 Date of Issue EC - 05/08/2023 Page 5 of 11

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant



- 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
  18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
  19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
  20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
  21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
  22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
  23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
  24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
  25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
  26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
  27. The project proponent should explore the possibilities of rainwater harvesting.
  28. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
  29. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
  30. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department
  31. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
  32. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
  33. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
  34. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

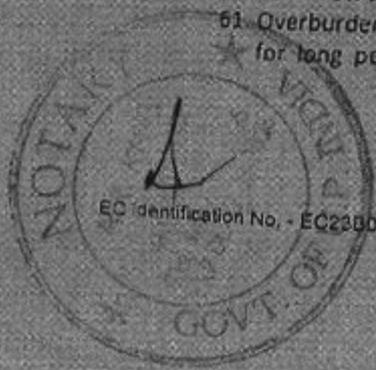


35. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
36. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
37. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
38. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
39. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
40. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
41. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
42. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
43. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
44. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
45. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
46. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
47. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
48. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
49. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
50. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable



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- material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
51. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
  52. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
  53. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
  54. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
  55. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
  56. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
  57. Transportation of minerals shall be done by covering the trucks with tarpauln or other suitable mechanisms so that no spillage of mineral/dust takes place.
  58. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
  59. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
  60. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
  61. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall



- preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
62. **Monitoring and management** of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Govt. Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
  63. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
  64. **Permission** for the abstraction of groundwater shall be taken from Central Ground Water Board. **Regular monitoring** of ground and surface water sources for level and quality shall be carried out by **establishing** a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April/May), monsoon (August), post monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
  65. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Govt. Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
  66. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
  67. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpauln or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
  68. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
  69. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Govt. Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  70. Project Proponent shall explore the possibility of using solar energy where ever possible.
  71. Commitment towards CER has to be followed strictly.
  72. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
  73. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
  74. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981,



the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - rocz.lko-mef@nic.in)
4. District Magistrate, Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



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Member Secretary  
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23

NOT FOR LESSEE (CATEGORY : OTFM)

# MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

## PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

JARAR BUILDING STONE (GITTY, KHANDA, BOULDER MINE)

VILLAGE- JARAR,

TEHSIL- NARAINI, DISTRICT -BANDA (UP)

LEASE AREA 2.0 HA. (FOREST LAND- NIL)

GATA NO. 2450 (KHAND NO. 06)

MINING PLAN PERIOD - 5 YEAR



*Dr. Abdul Rahman*  
16.08.19  
DR. ABDUL RAHMAN  
RQP/UPDGM/No. 004/YEAR 2018

### LESSEE

M/S SHIVARPAN TRADING COMPANY,

PROP. SHRI LAVLESH SINGH,

S/O-SHRI LOCHAN SINGH,

R/O- MUHALLA- KALUKUWAN, BABRU ROAD, and Mining, U.P.

TEHSIL & DISTRICT-BANDA (U.P.)

PIN CODE 210001 with condition vide letter

No. 253.../MP/16 dated 04/09/2018

(अनिल कुमार शर्मा)

मुख्य सचिव (अधिकारी)

खनिज एवं खनिकार्य विभाग

बन्दा

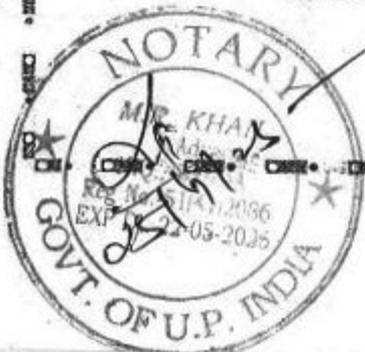
PREPARED BY

DR. ABDUL RAHMAN

DIRECTOR

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023



*[Handwritten signature]*

**AUTHORISATION LETTER BY THE LESSEE**

I, Lavlesh Singh, Prop. of M/s Shivarpan Trading Company hereby authorise Dr. Abdul Rahman RQP No. RQP/UPDGM/No. 004/Year 2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Jarar Building stone (Khanda, Gitty, Boulder) Mine, Gata No. 2450( Khand No. 06) over an area of 2.0 Hec situated in Village-Jarar, Tehsil-Naraini, District-Banda (U.P.)

I request to the Director, Directorate of Geology & Mining to know to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

**Name of RQP**

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

**Address**

315 first floor sahara shopping center near lekhranj crossing

Fiazabad road Lucknow (U.P.)-226016

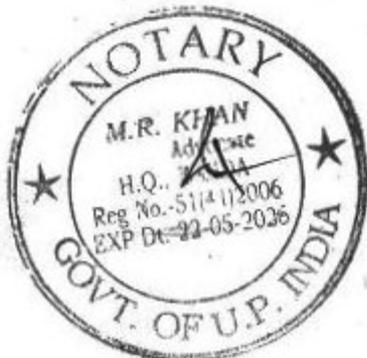
Phone No.:0522-4078000

Place: Banda

Date(Banda) 16.08.2019

Your's Faithfully

(Lavlesh Singh)



(Signature)



(Signature)  
Dr. ABDUL RAHMAN  
RQP/UPDGM/No. 004/Year 2018

CERTIFICATE

I, Dr. Abdul Rahman hereby certify that-

1. Provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.
3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

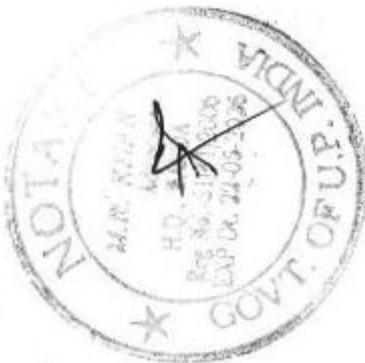
Date: 16.08.2019

Name of – RQP Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

  
Dr. ABDUL RAHMAN  
RQP/UPDGM/No. 004/YEAR 2018

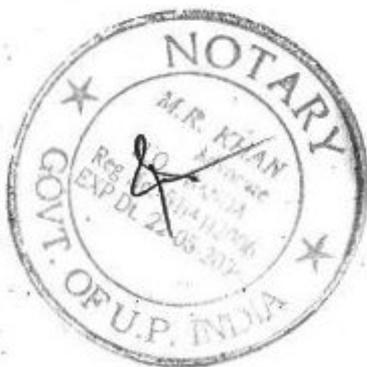




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Dr. ABDUL RAHMAN  
RQP/UDGM/No. 08/2017/2018

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LIST OF ANNEXURE

S.No.	TITLE	Annexure No.
1.0	COPY OF LOI	1
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LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
1.0	Location Plan	1
2.0	Key Plan	2
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 Dr. ABDUL RAHMAN  
 RQP/UPDGM/No. 004/2006/2008

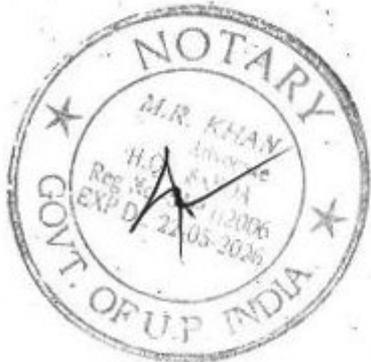
## INTRODUCTION

The lease over an area of 2.0 ha was granted to M/s Shivarpan Trading Company, Prop. Shri Lavlesh Singh, S/o-Shri Lochan Singh, R/o- Muhalla- Kalukuwan, Baberu Road, Tehsil & District-Banda (U.P.) Pin Code 210001 for Building stone (Khanda, Gitty, Boulder) in Village- Jarar, Tehsil-Naraini, District-Banda (U.P.) was submitted on e-tendering portal in the office of District Magistrate, Banda.

District Magistrate has given its consent vide letter no. 4073/खनिज-30, बाँदा दिनांक 06/03/2019 for the exploitation of Building stone (Khanda, Gitty, Boulder) for a period of 20 years having production capacity 20000cum. Copy of Consent letter (LOF) is enclosed as Annexure No. 1. The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.



*AD*  
Dr. ABDUL RAHMAN  
ROPIUPDCMINTO. BANDA. U.P.



*MR*

## CHAPTER-1

## 1.0 GENERAL:

## A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/s Shivarpan Trading Company,  
 Prop. Shri Lavlesh Singh,  
 S/o-Shri Lochan Singh,  
 R/o- Muhalla- Kalukuwan, Baberu Road,  
 Tehsil & District-Banda (U.P.)  
 Pin Code 210001

No fax & email address facilities is available with lessee.

## B) STATUS OF LESSEE: Firm/Company

## C) MINERAL, OCCURRING IN THE AREA &amp; WHICH LESSEE INTENDS TO MINE:

Building stone (Gitty, Khanda, Boulder)

## D) Period for which the mining lease is granted: District Magistrate has given its consent vide letter no. 4073/खनिज-30, बाँदा दिनांक 06/03/2019 for the exploitation of Building stone (Khanda, Gitty, Boulder) for a period of 20 years.

## E) Name of R.Q.P. preparing the mining plans:

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018.

Valid up to 25/11/2023

Copy of R.Q.P. registration is enclosed (Annexure No.3).



  
 Dr. ABDUL RAHMAN  
 RQP/UPDGM/No. 004/YEAR 2018



## CHAPTER-2

## 2.0 LOCATION AND ACCESSIBILITY:

## (a) Details of area ( with location map):

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.5km from MDR-11B & 12.5km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.50kms. The location plan is enclosed as Plate No. 1)

District and State:

Banda, Uttar Pradesh

Taluka:

Naraini

Village:

Jarar

Khasra No./Plot No./Gata No.

Gata No.- 2450 Khand No. 06 Copy of Khasra Map is enclosed Annexure no. 2

Lease Area (Hact.):

2.0 Hec.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy:

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of khanda Boulders. The lease area is free from forest land

Existence of public road / railway line, if any nearby and approximate distance:

The nearest Railway Station is at Banda Railway Station which is about 18.2km toward NW direction from lease area.

Latitude and Longitude

The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars is given below:

Pillar No	N	E
A	25° 18' 53.47"	80° 21' 42.37"
B	25° 18' 52.33"	80° 21' 44.46"
C	25° 18' 48.49"	80° 21' 46.42"
D	25° 18' 49.51"	80° 21' 48.79"
E	25° 18' 53.56"	80° 21' 47.82"
F	25° 18' 54.01"	80° 21' 48.96"
G	25° 18' 55.80"	80° 21' 48.04"

Land Use Pattern (Forest agricultural Barren, Barren etc.):

The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.432	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-

*mf*



*AD*  
Dr. ABDUL RAHMAN  
ROPIYADGANGA, BANSAWARI

4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.567	-
	Total	-	-	2.0	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease (Plate No. 1)

#### INFRASTRUCTURAL – FACILITIES:

a) **Roads:**

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.5km from MDR-11B & 12.5km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.50kms.

b) **Water Supply:**

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table level in the region ranges at 25-30m. below the ground level. The mining staff/workers use water from bore well to be dug near the leasehold.

c) **Electrification:**

The village Jarar has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

d) **Educational – Facilities:**

The village Jarar has a primary school. However, Secondary, Higher Secondary & College educations are at Banda town, which is 10 km away.

e) **Health Service:**

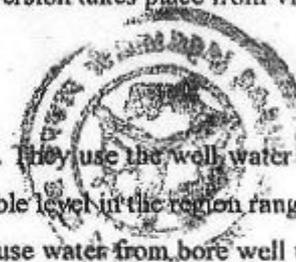
The primary Medical Centre is at village Jarar, Govt. Hospital & Nursing homes are at Banda town.

f) **Postal – Facilities:**

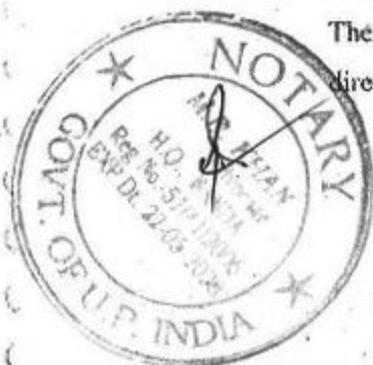
The nearest post office is at Naraini-Banda.

g) **Transport:**

The area is well connected by local bus services, which connects Banda and Jarar Village. The nearest Railway Station is at Banda Railway Station which is about 18km toward NW direction from lease area.



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RCPI/UP/GOVT. OF U.P.



*h/c*

## CHAPTER-3

## 3.0 GEOLOGY AND EXPLORATION:

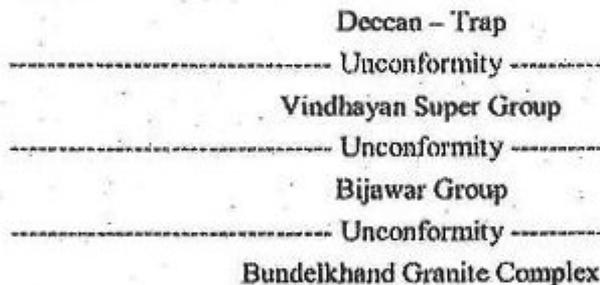
- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

**PHYSIOGRAPHY:**

The general slope of lease area is from NE to SW direction. No seasonal & perennial drainage exists within the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 2m to 4m. The highest and lowest point in the leasehold is 180.95mRL towards NE direction and 149.10mRL towards SW direction. The topography of lease area is shown in Plate No. 3.

**REGIONAL GEOLOGY:**

The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Dist. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions. The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:



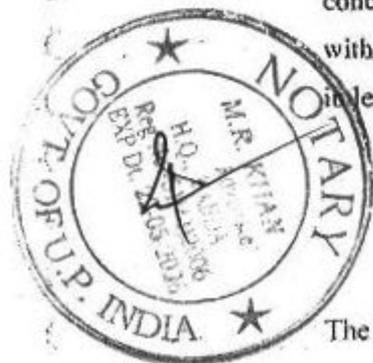
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RGA/PPD/GM/No. 001/VEAR/2018

**GEOLOGY OF THE AREA:**

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentrations dark grey in color with porphyritic texture. Veinlets of quartz are also seen with the deposit. The upper layer shows signs of weathering. Three joints pattern are seen within the lease area as below:

Joints	Direction	Degree
J1	305N	30
J2	240N	60
J3	105N	80

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicol and quartz showing spectrum of colors at different R.I., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotite, hornblende is less.



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RQPIUPDC/MIN. 004/75A/193

#### DETAILS OF EXPLORATION:

a) Already carried out in the area:

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The entire area is consist of stony outcrops and depth of mining pits have reached 2m to 4m & occurrence of Gitty, Khanda is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

#### METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an interval of 50m & 55m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

#### GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized into four classes.

**Proved Reserves (111):**

All the Quantities of Sandstone occurring 150mRL below from surface ground has been considered as under proved category.

**Probable Mineral Reserve (122):**

A 10m zone below the proved reserve zone is considered as Probable Reserves.

**Feasibility Mineral Resource: (211)**

Reserves blocked in barrier ultimate pit limit under proved mineral reserves has been considered as 211.

**Pre-Feasibility Mineral Resource: (222)**

Reserves blocked in barrier ultimate pit limit under probable mineral reserves has been considered as 222.

Summary of Geological reserves is as below:

Classification	UNFC Code	Quantity in cum
<b>A. Total Mineral Reserve</b>		
Proved Mineral Reserve	111	202645
Probable mineral Reserve	121 & 122	139885
<b>B. Total Remaining Resources</b>		
Feasibility mineral Resource	211	62700
Pre feasibility mineral resource	221 & 222	54990
Inferred mineral resource	333	Nil
<b>Total Reserves + Resources</b>		<b>460220</b>

The detailed categorized table of reserves and Resources are shown Table No 1  
**MINEABLE RESERVE:**

Benches of height & width 6m has been drain in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by strike influence to get the volume. The mineable reserve is given in Table No. 2.

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Table No. 1

**GEOLOGICAL RESERVES****MEASURED MINERAL RESOURCES (331)**

Section Line	Area m2 (111)	Area m2 (211)	Strike Influence (m)	Volume (cum)	
				111	211
1-1'	2019	638	50	100950	31900
2-2'	1849	560	55	101695	30800
Total				202645	62700

**INDICATED MINERAL RESOURCES (332)**

Section Line	Area m2 (122)	Area m2 (222)	Strike Influence (m)	Volume (cum)	
				122	222
1-1'	1305	541	50	65250	27050
2-2'	1357	508	55	74635	27940
Total				139885	54990

Table No. 2

**MINEABLE RESERVES**

Bench Level (mRL)	Face length(m)	Face advancement (m)	Width of benches (m)	Heights of benches (m)	Volume (cum)
174	115	35	6.0	6.0	24150
168	132	58	6.0	6.0	45936
162	122	89	6.0	6.0	65148
156	116	105	6.0	6.0	73080
150	142	63	6.0	6.0	53676
144	134	46	6.0	6.0	36984
138	126	35	6.0	6.0	26460
Total					325434



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## 4.0 MINING:

- a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

**Existing Method of mining:**

It was opencast manual mine with adoption of drilling & blasting. Drilling was carried out with 32mm dia jack hammer drill rods & blasting material was explosive. The blasted material broken by manually up to sized 2ft & loaded into tippers manually dispatch to crusher plant which is about 1.5km away from mine site. Mining was carried through the formation of one bench. The height of bench was kept 3.0m width of benches was kept 3.0m with face slope 60°. Approach road having width 5 m & gradient 1:16 was provided to mining faces from the transportation of mineral.

- b) **Proposed method of mining:**

It shall be opencast semi-mechanized mine. To meet required production wagon/drawing with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

Indicate quantum of development & tonnage & grade of production expected pit wide as in table below:

Year	Overburden (cum)	ROM Khanda, Gitty, Boulder (cum)	Saleable Khanda, Gitty, Boulder (cum)	Sub grade mineral	Mineral reject	Ore to overburden ratio
1 <sup>st</sup>	Nil	20000	20000	Nil	Nil	Nil
2 <sup>nd</sup>	Nil	20000	20000	Nil	Nil	Nil
3 <sup>rd</sup>	Nil	20000	20000	Nil	Nil	Nil
4 <sup>th</sup>	Nil	20000	20000	Nil	Nil	Nil
5 <sup>th</sup>	Nil	20000	20000	Nil	Nil	Nil
<b>Total</b>		<b>100000</b>	<b>100000</b>			

- c) **Attach Individual plans & sections:**

Ist Year:

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 174mRL. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
174	115	28.985	6.0	6.0	20000
<b>Total</b>					<b>20000</b>

The layout the pit position & section at the end of the year is shown in Plate No. 5.

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## IInd Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 174mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 168mRL shall be opened box cut like manner & advance in all directions. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
174	115	6.015	6.0	6.0	4150
168	132	20.012	6.0	6.0	15850
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

## IIIrd Year:

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 168mRL. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
168	132	25.252	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

## IVth Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 174mRL shall be ultimate pit limit & bench 168mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 162mRL shall be opened box cut like manner & advance in all directions. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
168	132	12.736	6.0	6.0	10087
162	122	13.542	6.0	6.0	9913
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

## Vth Year:

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 162mRL. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each

mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
162	122	27.322	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

- d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The entire lease hold is gitty out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of Gitty, Boulder to be exploited shall be used for making aggregates.

- e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

It is an existing mine & mine has been fully developed. The total mineable reserves are 325434cum & with proposed rate of production of 20000cum of Building stone (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out to be 16 years.

- f) Attach a note furnishing a conceptual mining plan up to life of mine based on ecological mining & environmental considerations.

#### CONCEPTUAL PLAN:

##### Time Frame of Completion of Exploration:

Exploration as on date: One pit was dug in scattered manner with in lease area & all the pits have converted into mining pits.

##### Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 2m to 4m & occurrence of Building stone (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

##### Conceptual Period:

The entire area is consist of stony outcrops and depth of mining pits have reached 2m to 4m & occurrence of Building stone (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

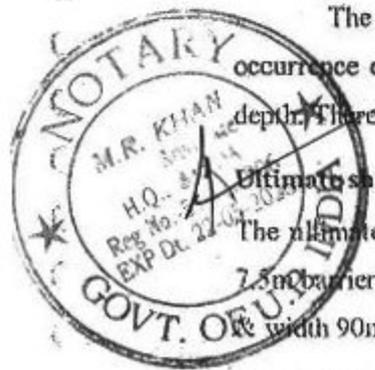
##### Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 2.5m corner. Size of the lease hold by the end of conceptual period shall be 1.53ha having length 170m & width 90m & depth 42m.

##### Conceptual Development:

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Mining will be by opencast semi-mechanized mines confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	Pit 1	72m x 60m x 2m to 4m	Elliptical
At the end of plan period		135m x 58m x 18m	Rectangle
At the end of conceptual Period		170m x 90m x 42m	Rectangle

- i) **Plan period:** One pit will be developed during plan & dimension of pit will be 135m long, 58m wide & 18m deep. The depth of will be confirming to 162mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 100000cum of Building stone Gitty-Khanda, Boulder shall be generated during plan. Exposures of Gitty, boulder exists with in the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.
- ii) **Conceptual period:** One pit will be developed during conceptual period & dimension of pit will be 170m long, 90m wide & 42m deep. The depth of will be confirming to 138mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg.

#### Anticipated life of mine

It is an existing mine & mine has been fully developed. The total mineable reserves are 325434cum & with proposed rate of production of 20000cum of Building stone (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 16years.

#### Waste Management:

As stated earlier that entire lease area consists of gitty out crops & further persists in depth. All the quantities of gitty to be exploited shall be send to crusher-plant out side the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

#### Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	0.432	Nil	Nil
End of plan period	0.783	Nil	Nil
End of conceptual period	1.53	Nil	Nil

As stated earlier that total lease area consists of gitty, boulders outcrops & all quantities of Gitty, boulder to be exploited shall be used for making aggregates. Therefore no waste shall be generated & no such proposal has been envisaged for rehabilitation of benches during plan period & at the end of conceptual period shall be left open to accumulate rain water & program.



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Rajpurohita, Mysore

Pisciculture Economics was also worked out for use of land to provide water bodies v/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per annum	:	2500 to 3000 kg.
The average value as per present rate at Rs. 6.50/Kg.	:	Rs. 19500/-max.
The yield of wheat per ha. Of irrigated land per annum	:	Rs. 500 kg. max.
The average value as per present rate of Rs. 4.50kg.	:	6750/- max.
Considering that both the crop are obtained, annual earning per ha. :		Rs. 26250/- max.

In case of pisciculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minimum of Rs. 1,00,000/- Hence with the development of pisciculture about 2.0 to 3.0 lac per annum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filled by percolating ground water and rain water. The water can also be used for irrigation purposes.

#### 4.6 Post Mining Land use:

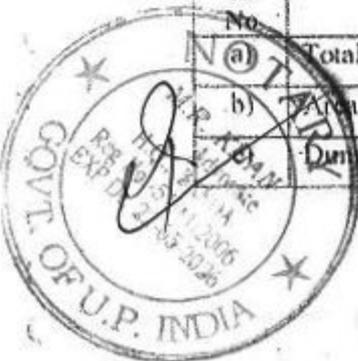
The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	0.432	0.783	1.53
b)	Area fully mined out	Nil	Nil	1.53
c)	Area fully rehabilitated by pisciculture	Nil	Nil	0.20
d)	Area rehabilitated by afforestation	Nil	Nil	Nil

Mining will be done upto 162mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Gitty to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

#### II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
	Dump area fully rehabilitated	Nil	Nil	Nil



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During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

### III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.001	Nil	Nil
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	0.05	Nil

Conceptual Plan & section is shown in Plate No.6

#### (g) Open Cast Mines:

#### i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by manually. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6m. width 6m with face slope 70°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

#### ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

#### i) Extent of mechanization:

The requirement of mining equipment for next 5 years is calculated as below:

The maximum level of annual production planned = 20000 cum or 50000 tonnes (assuming bulk density of Gitty, Khanda, Boulder 2.5) production required assuming 300 working days

$$= 50000/300 = 167MT$$

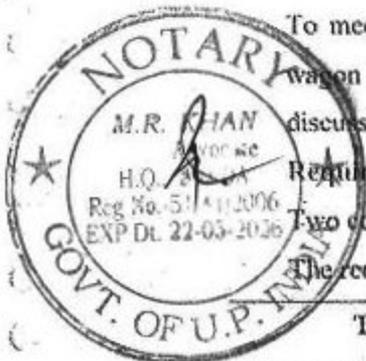
To meet the required production deep hole drilling with wagon drill shall be carried out. Wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

#### Requirement of Compressors:

Two compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2. Compressor tractor	1	N.A.	Above 360 cfm	-do-	Diesel



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mounted

Compressor

**Excavator:**

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes = 2.79 lac tonnes
Maximum Gitty to be handle per annum	-	50000 tonnes or 0.50 Lac tonnes
Therefore no of excavator required for handling the Gitty, Boulder		= $0.50/2.79 = 0.17$ Say = 1

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

**Requirement of tippers (7 tonners):**

Requirement of tippers for the transport of Gitty, Boulder from mine to stack yard work out as follows:

- i) To & fro journey time: from mine area to stack yard.  
To & fro journey on 2.0 Km. mine road @ 10 Km/hr = 12 min.
- ii) Cycle time of Tippers  
Scooping and waiting = 2 min.  
Manual loading = 30 min.  
To & fro journey = 12 min.  
Turning and unloading = 2 min.  
Therefore total cycle time = 46.0 min.

**Requirement of Tippers:**

Gitty to be transported per day	=	167 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	$167/46 = 3.6$ Say = 4
Average load carried per round trip	=	$7 \times 5 = 35$
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	$167/35 = 4.7$ Say = 5
Standby dumpers @ 25%	=	$5 \times 0.25 = 1.25$
Therefore total requirement of Tippers	=	$5 + 1.25 = 6.25$

Say = 6 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	6	7tonnes	407 Tata	Diesel



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## CHAPTER - 5

## 5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge sand stone rock.

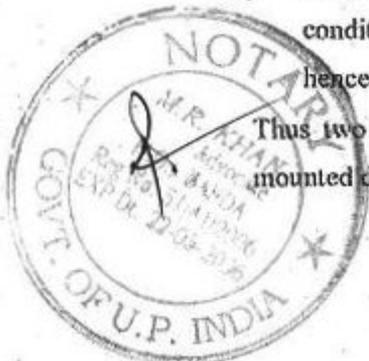
The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

## A) Stone Production:

- |       |   |   |  |
|-------|---|---|--|
| i)    | Yield per hole with a burden and spacing of 4m x 3m bench height 6m. and sp. gr of rock 2.5 in tonnes                               | : | $4.0 \times 3.0 \times 6.0 \times 2.5 = 180$ |
| ii)   | Rock mass blasted per day (Considering 300 working days in a year)  | : | $50000/300 = 167MT$                          |
| iii)  | insitu rock to be blasted per day for 167 tone production at 85% recovery, in tonnes  | : | $167 \times 0.85 = 142$ tonnes               |
| iv)   | Length of each hole with a sub-grade drilling of 0.6m   | : | 6.6 m  |
| v)    | Therefore meterage required to be drilled per shift   | : | 6.6 m  |
| vi)   | Assuming 10% extra drilling for tacking the toes total meterage to be drilled per shift   | : | $6.6 \times 1.1 = 7.26m$ Say 7m              |
| vii)  | Expected performance of wagon drill in effective 5 hours per shift  | : | 25 m.  |
| viii) | Therefore number of drills required for required production   | : | $7/25 = 0.28$                                |
| ix)   | Keeping in view the location of the mine and climatic conditions, 25% stand by units have been proposed hence total drills required | : | $0.28 \times 1.25 = 0.35$<br>Say=1 No.       |

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.



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## CHAPTER-6

## 6.0 MINE DRAINAGE:

## a) likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1.5m aerial distance towards south west of lease area in crusher side. The top level of the well is 157mRL. & water table encountered in the well is about 30 m. deep and the expected depth of water table in the region is about 127mRL. During summers the water table further goes down about 3.0m. and depth of water table will be about 124mRL. In winters, the water table goes down about 2.0m. and expected depth of water level is about 125 mRL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 129mRL.

## b) Working expected to be 35m above the water table during first five years. During first five years, the mine working will be confined up to 162mRL. Water table will not be interested by mining operations.

## c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 162mRL, hence water table will be not be encountered by mining activities during first five years.



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## CHAPTER-7 &amp; 8

## 7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of Gitty boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation on soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first five years period.



## 8.0 USE OF MINERAL:

The Gitty will be used for making the aggregates. The Gitty of lease area is hard, medium to coarse grained greyish in color & porphyritic texture.



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## CHAPTER-9

## 9.0 OTHER:

## 9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

## 9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)

Mines mate / Blaster

**Skilled:**

Drivers

Supervisor

Time Keeper

Office Assistant/Dispatch Supervisor

**Semiskilled:**

Compressor operator

Wagon Drill operator

**Un-skilled:**

Piece rated workers

**Total:**



:	1
:	1
:	15
:	28



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RQPIUPDGMH. GOVTENTP

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## CHAPTER-10

## 10.0 MINERAL PROCESSING:

- a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Gitty terrain there fore, no beneficiation of mineral processing will required for Gitty.

- b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of taqilings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralise any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing of waste disposal from processing plant will be undertaken.

- c) A flow sheet or schematic diagram of the processing procedure should be attached. No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will required.

- e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

- f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing hence no disposal of water and extent for recycling is required.



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## CHAPTER-11

## 11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.432	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Reslu Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.567	-
	<b>Total</b>	-	-	<b>2.0</b>	-

With in 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 30 to 40 mts. away from the workings.

(II) Water Regime:

There is no perennial water body in the area. Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 30m below general ground level. The shear zone which allow the flow of water in the sub surface is restricted through when tapped in wells, hand pumps & tube wells provide sufficient water round the year. The stream in the neighborhood are small & seasonal which join the Pahuj river.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found with in the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO<sub>2</sub>, NOX, will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO<sub>2</sub>, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500 µg/m <sup>3</sup>	220 µg/m <sup>3</sup>
SO <sub>2</sub>	120 µg/m <sup>3</sup>	30 µg/m <sup>3</sup>
NOX	120 µg/m <sup>3</sup>	18 µg/m <sup>3</sup>

The water quality will not be effected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps are dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

Tropical climate with hot summers, temperatures ranging between 32<sup>0</sup>C to even more than 47<sup>0</sup>C. The winters are cool, recording a drop in temperature from around 12 deg. C to as low as 8deg C.

b) **Rainfall:**

District Banda receives annual rainfall is about 786mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 500mm. to 550mm. The lowest rainfall was received during the month of November-December.

c) **Humidity:**

The maximum and minimum humidity in morning is 98 and 44 in the month of August and May and in the evening 96 and 25 in the month of August and May.

d) **Wind Velocity :**

The wind velocity 1.6 to 11.3km per Hours

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

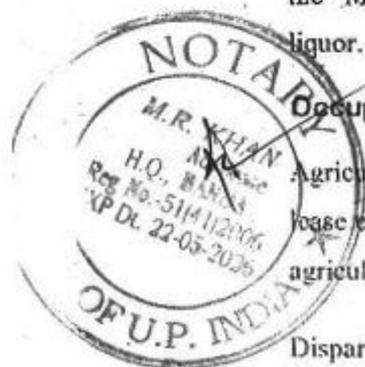
**Occupation:**

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg Per Acre
Wheat	:	700 Kg per Acre

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Gram	500 Kg per Acre
Arhar	400 Kg per Acre
Soyabean	300 Kg per Acre

Dr. ASHOK K. PANDEY  
RGP/UPDGM No. 007/12/2014

(vii) **Public building, places of worship and monuments:**

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) **Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:**

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) **Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.**

(i) **Land use:**

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The land scape and land use will under go a radical change due to open cast mining. The impact during next five years is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the Physiography.

The impact on land use will also be limited. The various modification due to mining allied & activities during next five years is given below:

Activity	Area Occupied (Ha.) During next five years	At the end of conceptual period
Mining and Existing pits	0.783	1.53
Waste dumps	Nil	Nil
Road	Nil	Nil
Infrastructure facilities	Nil	Nil
Afforestation	Nil	Nil
Balance undisturbed land	1.217	0.47
<b>Total</b>	<b>2.0</b>	<b>2.0</b>

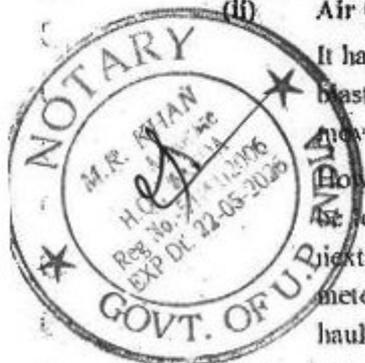
(ii) **Air Quality:**

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change.

However the only cause of concern in future will be SPM content. The daily average SPM will be less than 220 microgramme per meter cube. Considering the Semi-mechanized operation for next five years, it is safely believed that SPM content will seldom exceed 250 microgramme per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) **Water Quality**

It has already been mentioned that water table does not have any relevance in Bundelkhand terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground level. The working during next five years is confined in the already broken area hence no impact on water quality will be observed.



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RCF/UPCOMING DISTRICT

(vi) **Noise Level:**

It has been explained earlier that proposed mining is of open cast semimechanised. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) **Vibration level:**

It has been mentioned that limited amount of Jack hammer drilling, blasting will be used therefore, no increase in vibration level is envisaged.

(vi) **Water Regime:**

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated areas so that it will not touch the water regime.

(vii) **Socio-Economics:**

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) **Historical Monuments etc.:**

No historical monuments exist surrounding the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).****Temporary storage and utilisation top soil :**

Mining during shall be under taken in rocky terrain having no soil cover generation of top soil shall be nil & no proposal has been given for separate stacking of soil.

**II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:**

During next five years, benches will reach the ultimate pit limit. The entire lease area is devoid of soil cover or waste material. The total exploited Gitty, boulder shall be transported to crusher plant of making aggregates therefore no waste shall be generated. Therefore it shall not be feasible to rehabilitate the benches by plantation.

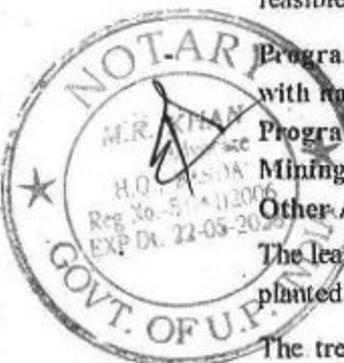
Programme of afforestation yearwise for the initial five years indicating number of plants with name of species, afforested under different areas in Ha.

**Programme of Afforestation:****Mining Area:****Other Area:**

The lease area is marked by large exposure of waste land. 10 samplings of local species shall be planted each year within 7.5m strip.

The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized

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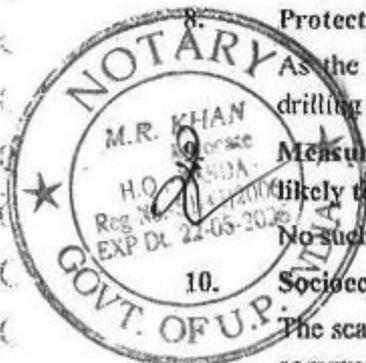
90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

#### Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
  - ii) Plants will be taken care by applying fertilizers and proper wedding etc.
  - iii) Healthy tree species will be recommends for plantation.
  - iv) Fatal saplings will be replaced with new healthy saplings.
  - v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
  - vi) A Gardner or mazdoor should be employed for care.
  - vii) Necessary arrangement will be provided for watering tree species planted at different parts.
4. **Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:**  
The entire lease area is Gitty, boulder out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate.
5. **Measures to Control erosion/sedimentation of water courses:**  
No drainage of water course will be disturbed due to mining. The lease area consists of Gitty, boulder out crops & rain water will accumulate in the mining pits which shall be dumped out. As Gitty, boulder is hard rock therefore erosion/sedimentation along water courses will not arise.
6. **Treatment and disposal of water from mine:**  
It has already been mentioned that water table does not have any relevance in Bundelkhand plateau due to its great depth therefore treatment and disposal will not be concern in the mine.
7. **Measures for mining adverse effects on water regime:**  
It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.
- Protective measures for ground vibration/air blast caused by blasting:**  
As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.
- Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**  
No such feature exists within the lease area.
10. **Socioeconomic beneficiate out of mining:**  
The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc.

*Dr. ABDUL RAHMAN*  
ROPIUPDGM/NO. 50/15/2018



*Am/c*

## PROGRESSIVE MINE CLOSURE PLAN

### I. Introduction:

#### a) Name of Lessee:

M/s Shivarpan Trading Company,

Prop. Shri Lavlesh Singh.

S/o-Shri Lochan Singh,

R/o- Muhalla- Kalukuwan, Baberu Road,

Tehsil & District-Banda (U.P.)

Pin Code 210001

No Fax & email address facilities is available with lessee.

#### b) Status of Lessee:

Firm/company

#### c) Location:

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.5km from MDR-11B & 12.5km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.50kms. The location plan is enclosed as **Plate No. 1**

#### d) Extent of Lease area:

**2.0Hec.**

#### e) Type of lease area:

The land applied for mining lease waste land.

#### f) Land use Pattern:

The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.432	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.567	-
	<b>Total</b>	-	-	<b>2.0</b>	-

#### 1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

#### 1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

#### 1.3 Closure plan preparation:

##### a) Name and address of the Lessee:

M/s Shivarpan Trading Company,

Prop. Shri Lavlesh Singh S/o-Shri Lochan Singh,

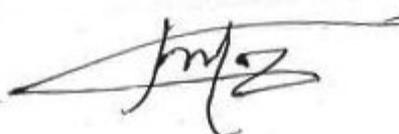
R/o- Muhalla- Kalukuwan, Baberu Road.

Tehsil & District-Banda (U.P.)

Pin Code 210001



  
 Dr. ABDUL SAMAD  
 REGISTRAR, BANDA



No Fax & email address facilities is available with lessee.

b). Name, address & Registration No of R.Q.P.:

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Geology:

**PHYSIOGRAPHY:**

The general slope of lease area is from NE to SW direction. No seasonal & potential drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 2m to 4m. The highest and lowest point in the leasehold is 180.95mRL towards NE direction and 149.10mRL towards SW direction. The topography of lease area is shown in Plate No. 3

2.2. Mining Method:

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

2.3 Mineral Beneficiation:

No mineral beneficiation will be under taken for next five years. The Building stone (Khanda, Gitty, Boulder) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining including three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.



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## 4.0 Closure Plan:

## 4.1 Mined out land:

The mining has been proposed from top to downward. Mining faces will advance from west to east direction. The height of benches will be kept 6.0m, width of benches shall be kept 6.0m, slope of mining faces will be kept 70 deg. and the over all slope of the pit will be kept 45deg.

The proposals of mined out land & rehabilitated during next five years is given below:

## (a) Mined out land

Sl.No.	Activities	Area(ha)
1.	Area already broken up	0.432
2.	Area already backfilled	-
3.	Area already reclaimed	-

## (b) :

Sl. No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during next 5 years	0.35
2.	Additional area proposed to be backfilled	-
3.	Additional Area proposed to be reclaimed/rehabilitated	-

## (c) :

Sl.No.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	-
3.	Dump area to be covered by protective measures	-

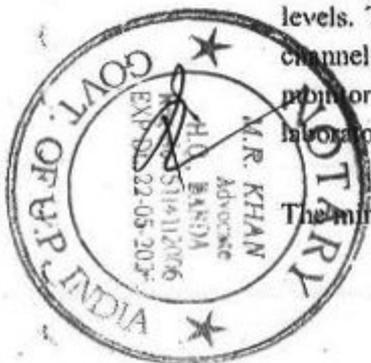
## (d) :

Sl.No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold Out side area	0.05

## 4.2. Water Quality Management:

No surface or ground water bodies exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelised in such a way it does not carry suspension to natural streams. However water quality monitoring shall be carried out periodically from MP Pollution Control Board or from any NABL laboratory.

The mining worth will usually be confined within gullet driven from south-west to north directions.



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However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 150m. long toe wall having width 1.0m. and height 1.0m will be made along the slope of waste dump. The toe walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be Sandstone, Gitty-khanda which is feebly reacts with water. Even if reaction takes place it gives increased temporary hardness.

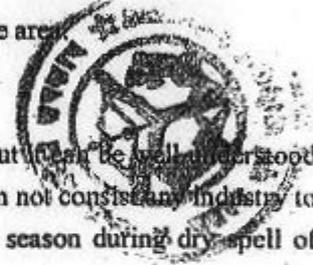
**Hydro geological Study:** In general, the ground water occurs at depth of 30m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological studies of the area has not been carried out.

**The water balance Chart:** The mining operations do not require water, except watering the planted areas and for the workforce employed at the mine site.

For these purpose approximately 5 KL water/ day will be consumed at the area.

#### 4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.



It has already been explained that mining shall be carried out manually with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

#### 4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Sandstone, Gitty-khanda shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

#### 4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for, its management.

#### 4.6 Tailing Dam Management:



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RCPI/PPDE/16.04/2016

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

**4.7. Infrastructure:**

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing with in the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & lessee shall maintain it during PMCP period.

**4.8. Disposal of Mining Machinery:**

It will be an opencast semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machineries at this stage.

**4.9. Safety and Security:**

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.
- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.

An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.

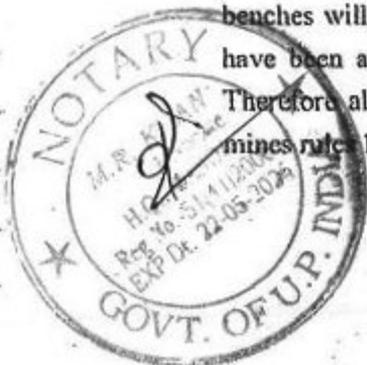
- vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.

During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

**4.10. Disaster Management and Risk Assessment:**

Maximum depth of working has been concentrated 18m (average) from the ground level & height of benches will be kept 6m there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can not be ruled out.

Therefore all the statutory precautions shall be undertaken into account as per mines Act, 1952, mines rule, 1955, MMR 1961.



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Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). Use of explosives and the blasting operation, inducing vibrations due to blasting.
- ii). Slope Failures in open pit.
- iii). Solid waste generation, their disposal and rehabilitation.
- iv). Proper training on the use of equipments.
- v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.

- ii). Slope failures:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

- iii). Solid waste generation, their disposal and rehabilitation:

Soil shall be generated during course of mining & stacked separately. No waste shall be generated therefore no proposal has been given for its disposal & management.

- iv). Proper training on the use of equipments:

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

- v). Development of Green belt:

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.

Increasing as the tic value. Plantation will be under taken towards the north west slope of the area.



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4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 70 local residents were employed in the mine. The present occupation is mostly farming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 109, therefore no retrenchment/compensation is envisaged.

5.3. Not applicable

5.4. Mining is not going to effect.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may became unemployed. However there basic occupation will not effect due to mining & hence the question of repercussion not expected at this stage.



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ROPI/ROSG/NO. 10/1984/1985



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## 6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1 <sup>st</sup>	2 <sup>nd</sup>	3 <sup>rd</sup>	4 <sup>th</sup>	5 <sup>th</sup>
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil
ii) Plantation ( No. of saplings )	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1 <sup>st</sup>	2 <sup>nd</sup>	3 <sup>rd</sup>	4 <sup>th</sup>	5 <sup>th</sup>	
i) Toe wall at the base of dumpyard (@Rs50/mtr)	Nil	Nil	Nil	Nil	Nil	Nil
ii) Plantation (@ Rs. 45/ sampling)	10	10	10	10	10	2250
<b>Total</b>						<b>2250</b>

## 7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation proposal given the scheme of mining during next five years is as below:

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	1 <sup>st</sup>	2 <sup>nd</sup>	3 <sup>rd</sup>	4 <sup>th</sup>	5 <sup>th</sup>			
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil		50/mtr.	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10	50	45/sampling	2250
<b>Total</b>								<b>2250</b>



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RQP/UPDGM/No. 001/YEAR 2018



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## 8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	0.432	0.351	0.783	-	0.783
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	0.001	-	0.001	-	0.001
7.	Railways	-	-	-	-	-
8.	Green Belt	-	-	-	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	-
	<b>Grand Total</b>					<b>0.784</b>

Area to be considered for financial assurance 0.784ha. (1.936 Acre)

Financial assurance @ Rs.25, 000/- per acre.

1.936Acre X 25,000 = Rs. 48400/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Banda and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

## 9.0 Certificate:

Given separately & enclosed.

## 10.0 Plan &amp; Sections:

All the plans are enclosed.



*[Handwritten signature]*

*[Handwritten signature]*  
Dr. ABDUL RAHMAN  
RCPTUPDGM, BANDA  
004/2019

## कार्यालय जिलाधिकारी, बांदा।

(खनिज अनुभाग)

पत्रांक : 4073 / खनिज-30, बांदा

दिनांक : मार्च / 2019

सहायता-पत्र (लेटर ऑफ इन्टेन्ट)

श्री शिवार्पण टेसिंग कम्पनी  
प्रो० श्री लखेश सिंह  
मुन श्री लोचन सिंह  
पिकारी गु०-कालफुला, गंगेश रोड,  
तहसील प जिला बांदा।  
पिनकोड-210001

श्रुतवत् एत खनिकर्मा विभाग, उ०प्र० शासन लखनऊ के शासनादेश संख्या-3235/96-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-67(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) निगमावली-1983 के अध्याय-4 के अन्तर्गत खान पट्टा पर स्वीकृत किये जाने हेतु विज्ञापित सं०-61/खनिज-30, बांदा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विज्ञापित के क्रम में आप द्वारा जनपद बांदा तहसील नरैनी स्थित ग्राम-जसर के गाटा सं०-2450 (खण्ड सं०-08) रकबा 2.00 हे० में मात्रा 20,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर खण्डा, गिट्टी, बाल्टर हेतु गु० 309.00 ₹ प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2019 द्वारा उक्त खान पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में सह प्राविधानित है कि "लेटर ऑफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई-पेमेंट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर ऑफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री विड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता सफल धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये दस नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों को नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बचाने की धनराशि (अर्नेस्ट मनी) प्रथम किस्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किस्त एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।



- ० पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र को सीमांकन कराया गया तथा नियम-35 के अनुसार सीमा-स्ताम लागू किया गया इसका अनुकरण कराया।
- १ चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अक्षरों के अन्दर खनन योजना गाइन्स क्लोजर प्लान एवं भारत सरकार के वन, पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 सार्वजनिक अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबंधों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत कराया।
- २ प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्वार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराया।
- ३ लेटर ऑफ इन्डेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। खनन की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि रु० 8,00,000.00 रु० (आठ लाख रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में निर्दिष्ट अनुसार खनन के काम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें। यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी धनराशि रु० 8,00,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

8/1

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/  
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, कोर्ट बिल्डिंग-II पलोर, लखनऊ।

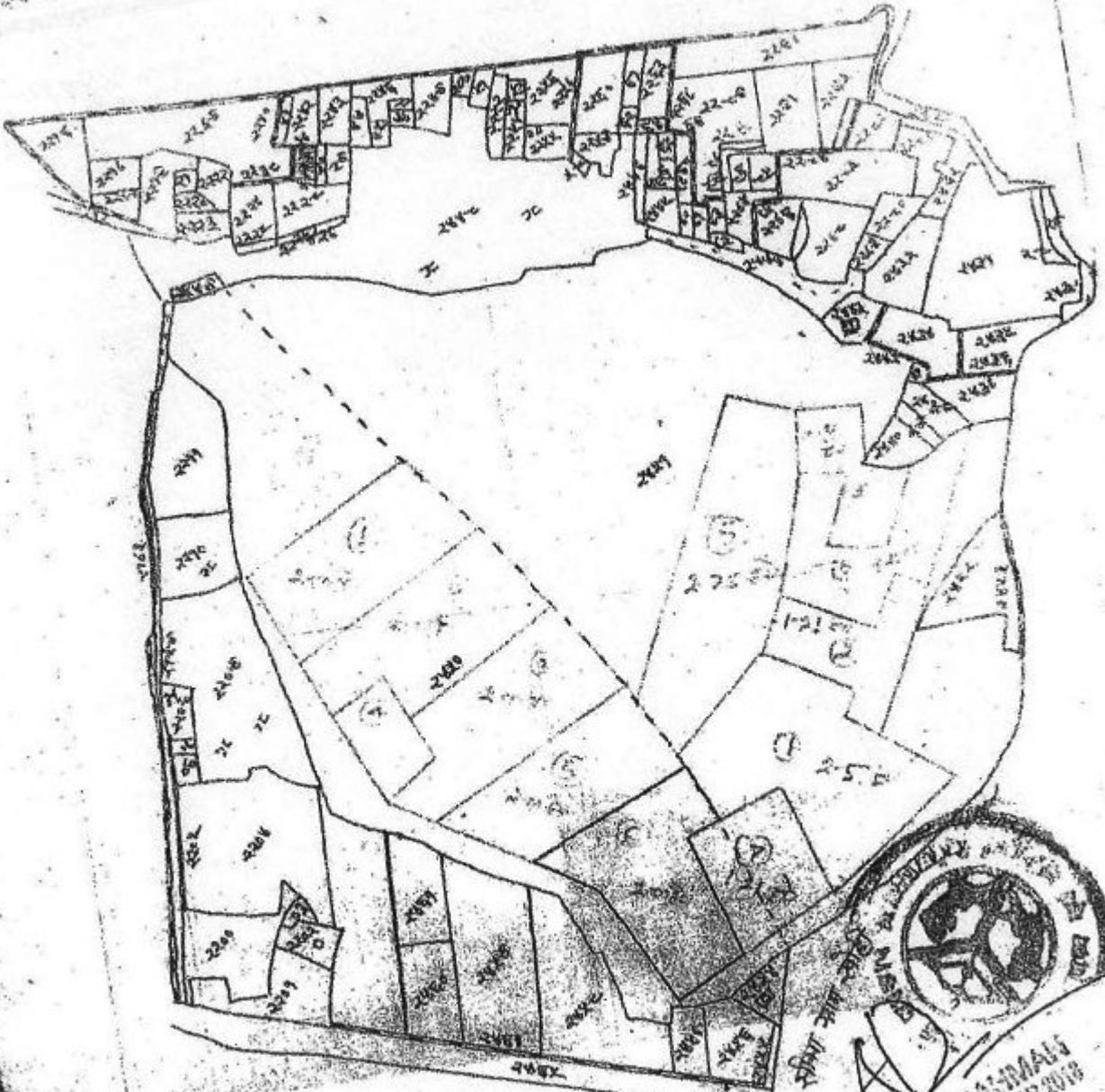
Dr. ABDUL RAHMAN  
ROPIUPDSMNO. 004758R 2018



(संतोष बहादुर सिंह)  
अपर जिलाधिकारी (वि०/रा०)/  
कृते जिलाधिकारी, बाँदा।

1/2

आधिकारिक दस्तावेज  
ग्राम - जयपुर  
तहसील - सीरौली  
जिला - बीकानेर  
30 पैसा 16 अंश - 1 मोला



मे. विनिर्माण प्रैडिंग कम्पनी प्रो. सी. लखनोत सिंग  
डी. जी. लोथम सिंग के द्वारा मे. लखनोत-खण्ड पर्य  
मे. ग्राम-जयपुर वाम मोला-2450 (खण्डसंख्या-09)  
रकबा-8.00 हे.।

(बिरोन्द्र सिंह)  
ग्राम अधिकारी  
बीकानेर

DR. ABDOUL RAHMAN  
RORUPDSMNO. 00178/2018



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# DIRECTORATE OF GEOLOGY AND MINING, UP



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

**DR. ABDUL RAHMAN S/o SHRI MOHAMMED KHALID**

House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is **RQP/UPDGM/No. 004.....Year 2018**
2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.
3. His office address is House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.
4. His mail ID shakebrahman51@gmail.com.
5. Contact No. 8765588495, 7380946653.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



*Dr. Abdul Rahman*

Specimen Signature of RQP

*Dr. Abdul Rahman*  
Dr. ABDUL RAHMAN  
RQP/UPDGM/No. 004/YEAR 2018

Place: Lucknow

Date: 26.11.2018

(Dr. Roshan Jacob)  
Director



*Jay*

Scanned by CamScanner

**BANDA**  
DISTRICT MAP



Map not to Scale

Copyright © 2011 www.mapsofindia.com  
(Updated on 6th September 2011)

**LEGEND**

- National Highway
- Major Road
- Railway
- District Boundary
- State Boundary
- River
- District HQ
- LEASE AREA

**PLATE NO-1**

**LOCATION PLAN**

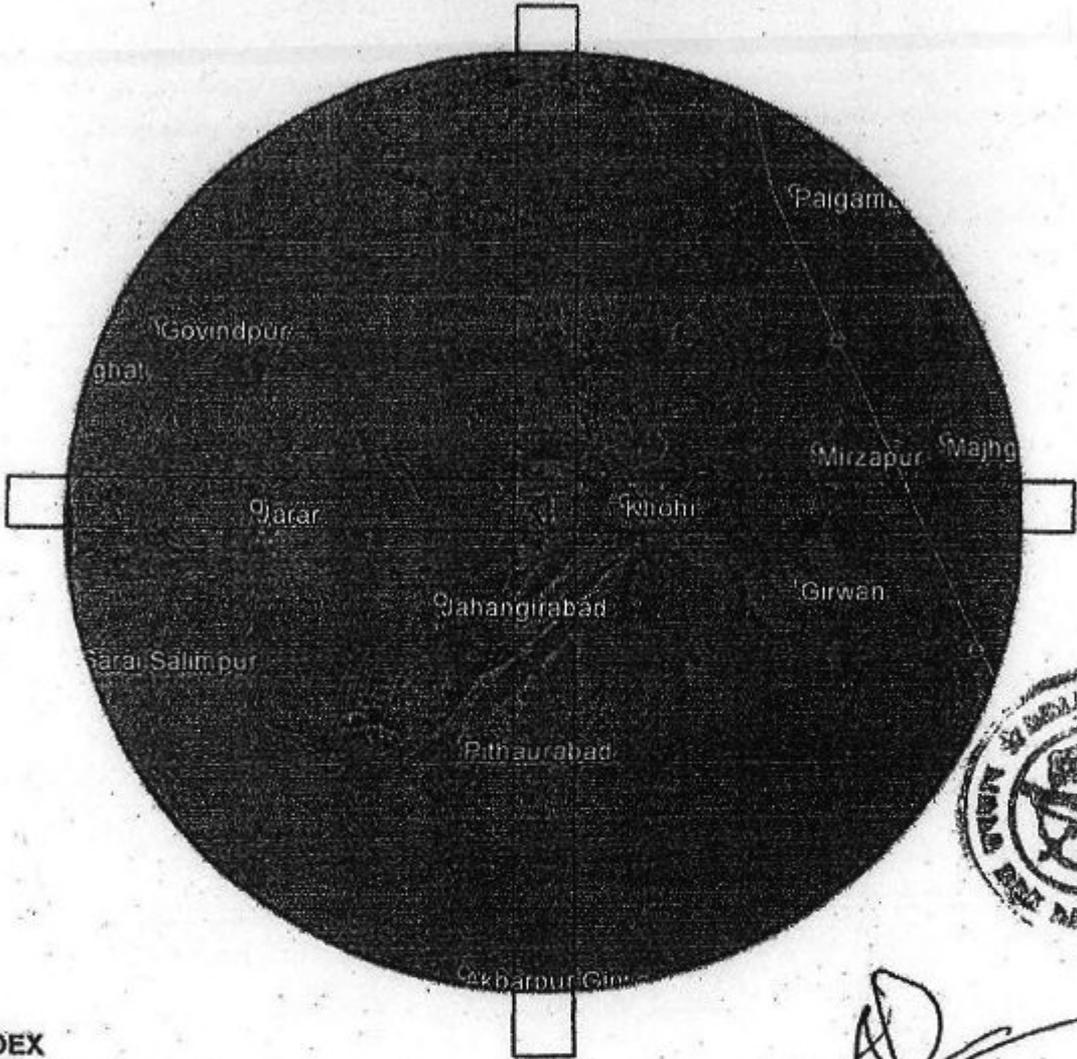
**KHANDA, GITTI, BOULDER MINE**  
VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)

M/S SHIVARPAN TRADING COMPANY  
PROP: SHRI LOVELESH SINGH S/O SHRI LOCHAN SINGH



*Handwritten signature or initials.*

# GOOGLE MAP



*AD*  
**Dr. ABDUL RAHMAN**  
 RQ/UPDGM/No. 04/15AR/2019

### INDEX

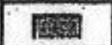
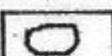
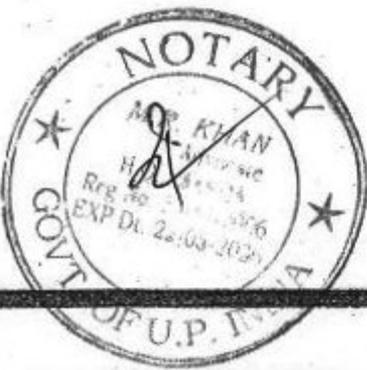
-  LEASE AREA
-  BUFFER ZONE (5K.M)

PLATE NO- 2

<b>GOOGLE MAP</b>
<b>GITTY. KHANDA. BOULDER MINE</b> VILL.-JARAR, TEH.-NARAINI DISTT.-BANDA(U.P)
<b>M/S SHIVARPAN TRADING COMPANY</b> PROP:SHRI LOVELESH SINGH S/O SHRI LOCHAN SINGH



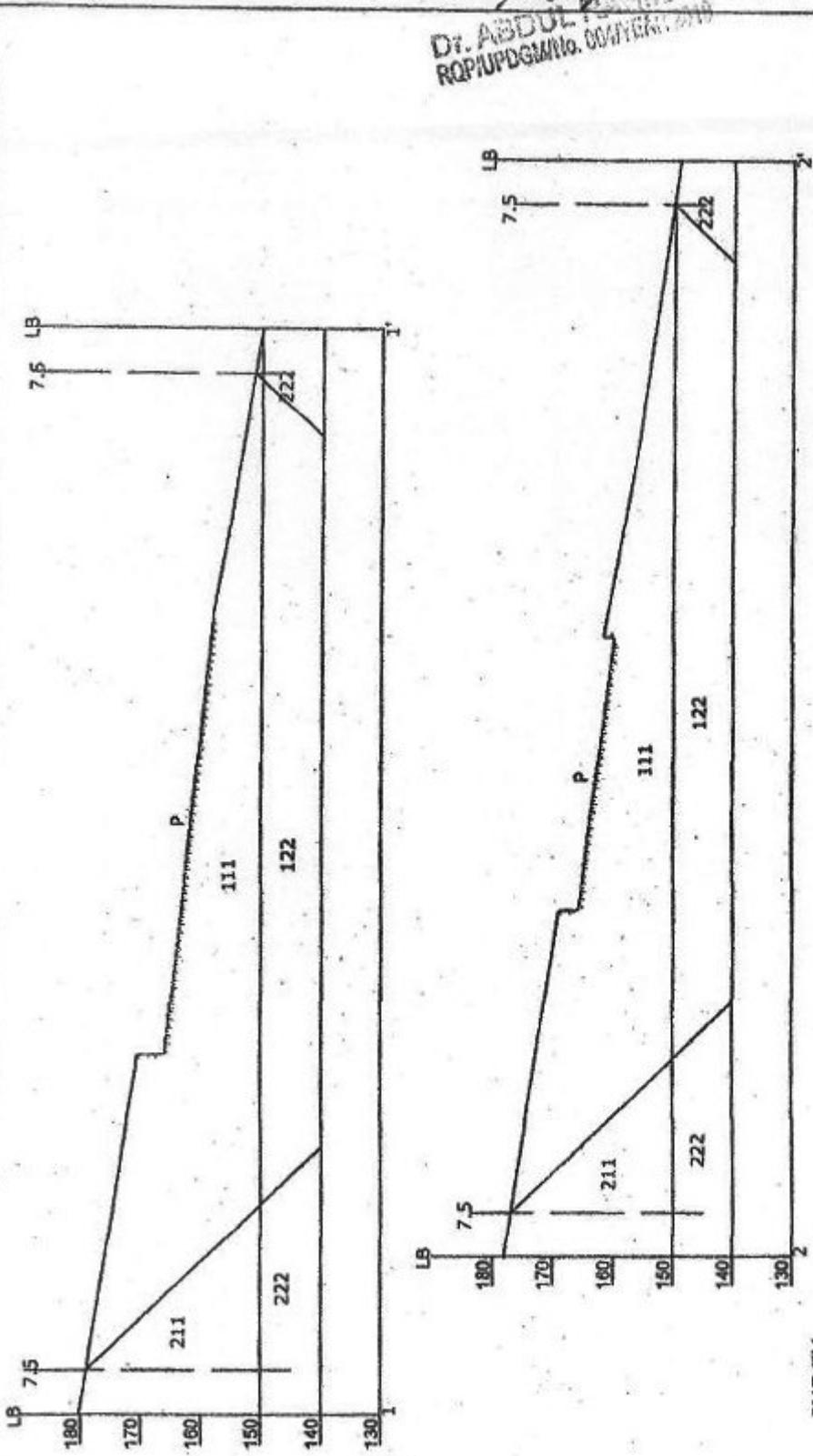
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(19)



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Dt. ABDUL KADIR  
RQPIUPDGM/No. 001/2004



**GEOLOGY**

□ KHAND, GITTI, BOULDER, (GRANITE)

**GEOLOGICAL SECTION**

M/S SHIVARPAI TRADING COMPANY  
 PROP: SHRI LOVELESH SINGH S/O SHRI LOCHAN SINGH  
 GATA NO. 2450, KHANDA NO.-6 (AREA-2.00HA.)  
 KHANDA, GITTI, BOULDER (BUILDING STONE) MINE  
 VILL.-JAGAR, TEH.-NARAINI DISTT.-BANDA(U.P.)  
 SCALE:- 1:1000 PLATE NO -4

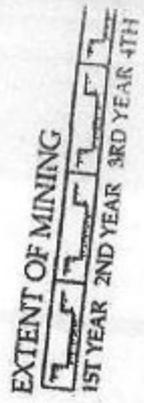
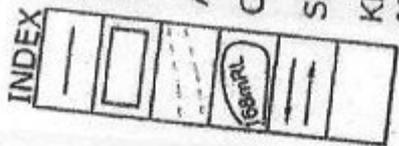


**INDEX**

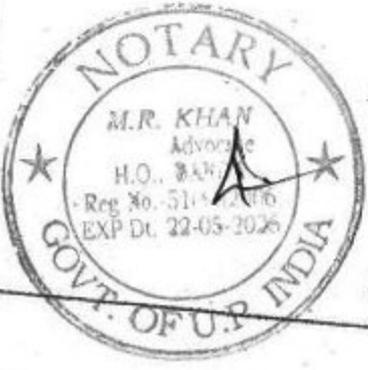
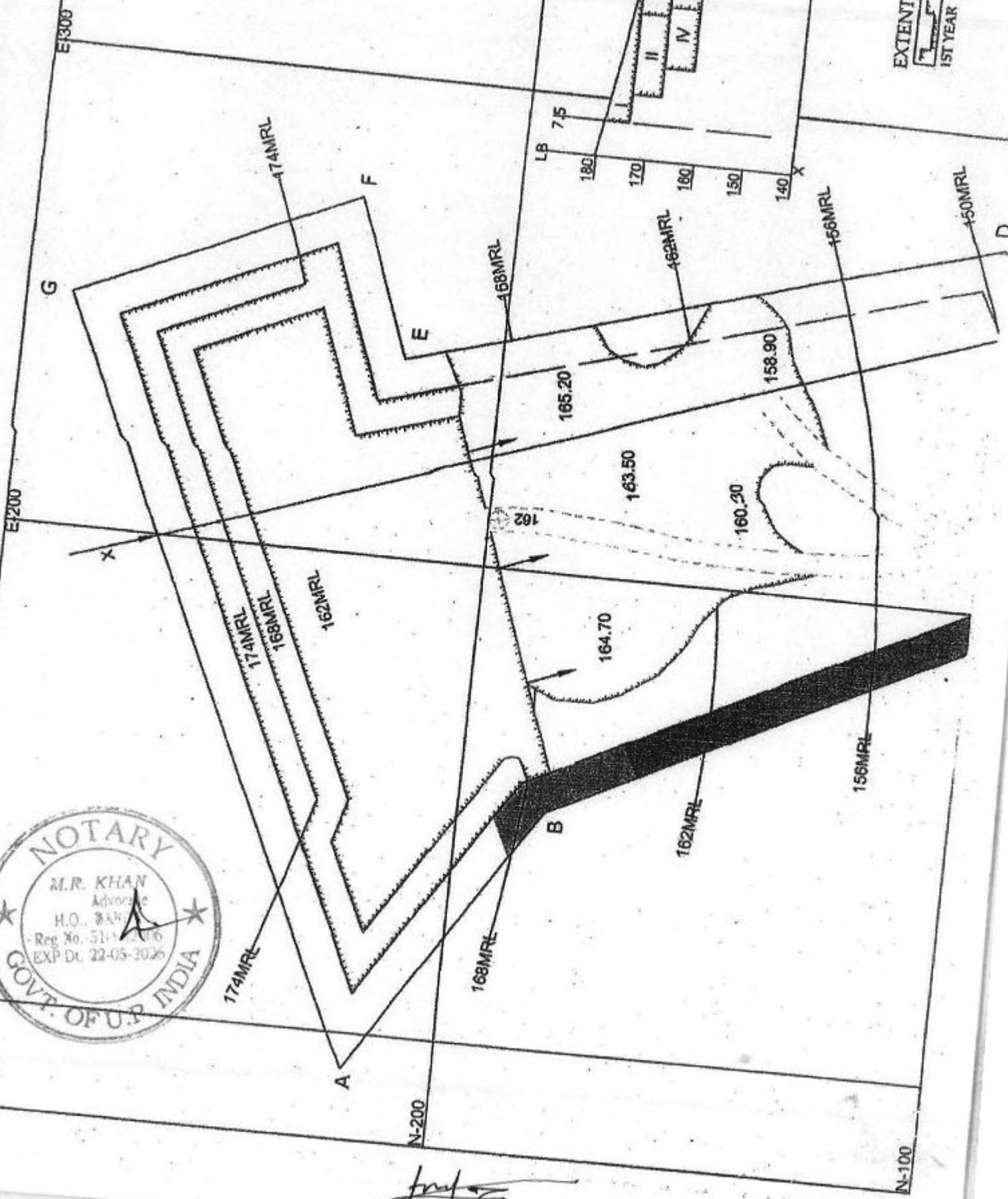
LB	LEASE BOUNDARY
□	7.5 M. STRIP
P	PIT
111	PROVED MINERAL RESERVE
122	PROVABLE MINERALS RESERVE
211	FEASIBILITY MINERAL RESOURCE
222	PRE-FEASIBILITY MINERAL RESOURCE



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69



*[Handwritten signature]*

EXTENT OF MINING

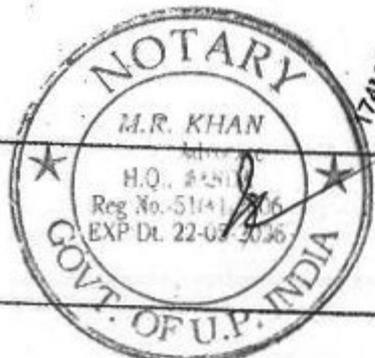
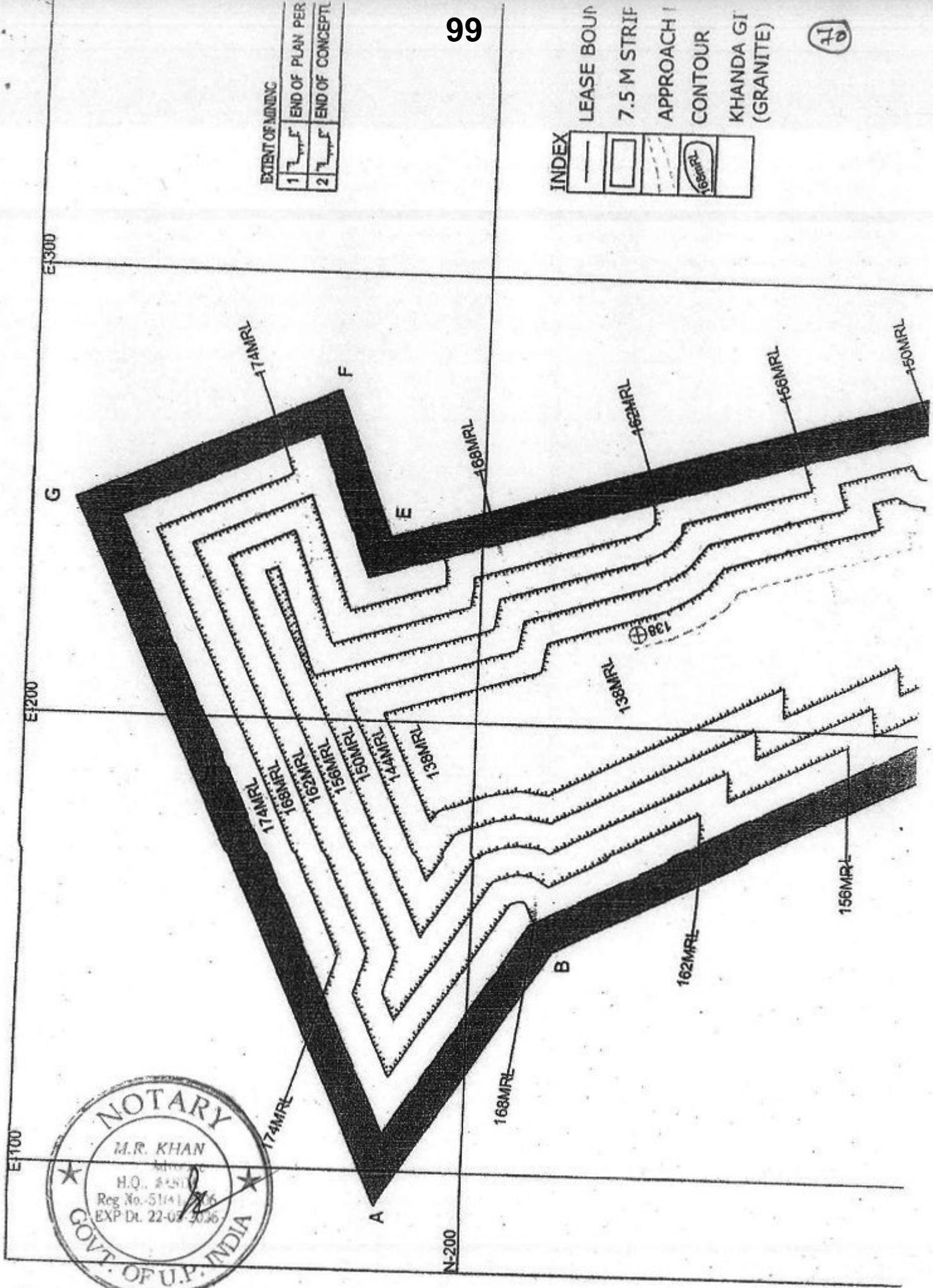
	END OF PLAN PER	END OF CONCEPT
1		
2		

INDEX



LEASE BOUNDARY  
 7.5 M STRIP  
 APPROACH  
 CONTOUR  
 KHANDA GI (GRANITE)

(70)



*Part 2*

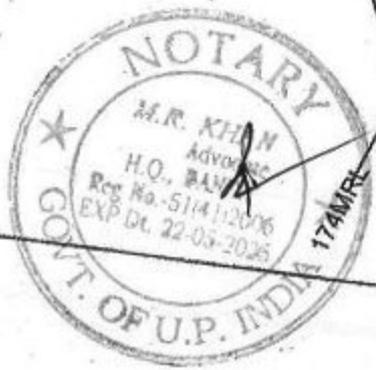
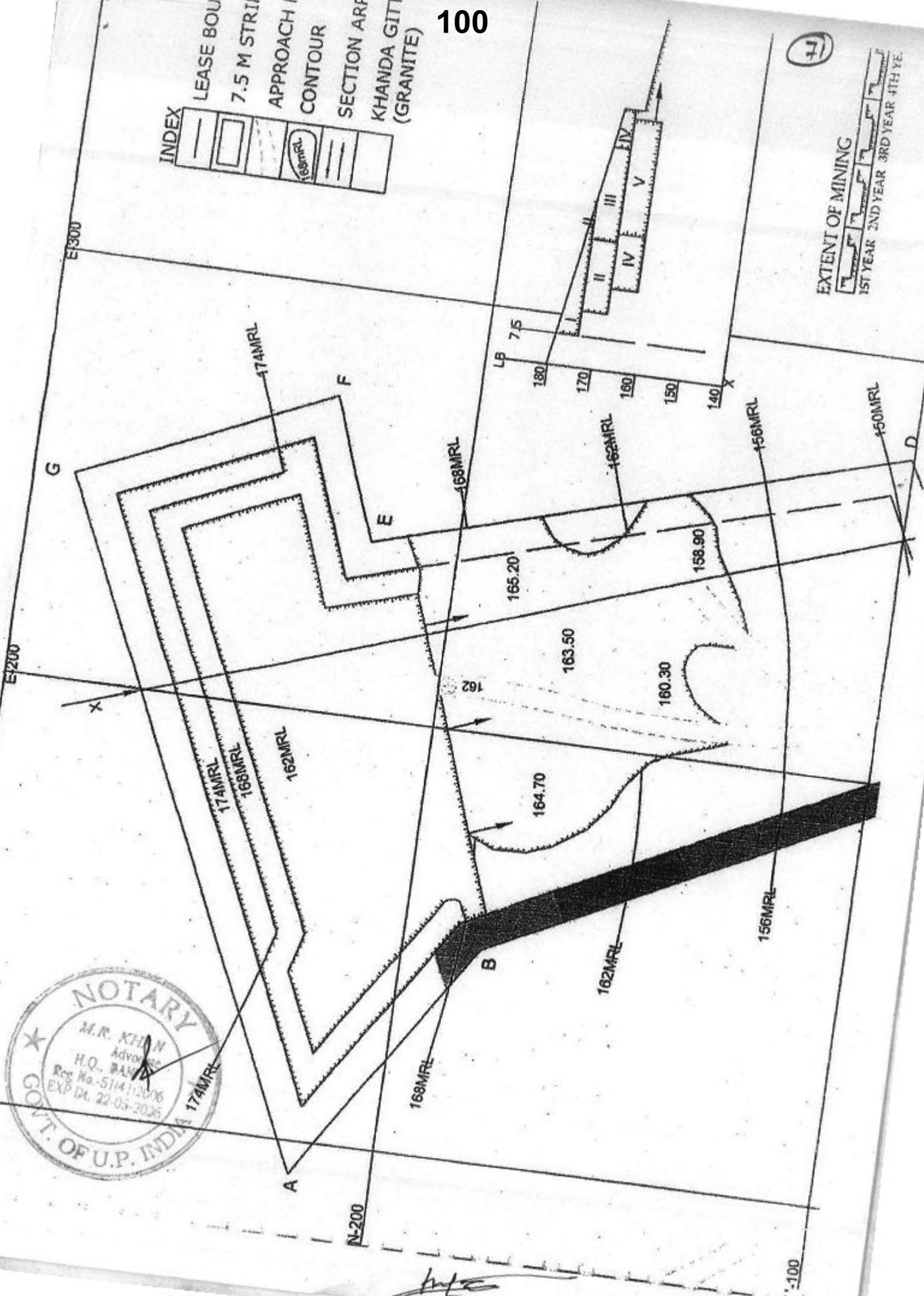


LEASE BOUNDARY  
 7.5 M STRIP  
 APPROACH ROAD  
 CONTOUR  
 SECTION ARROW  
 KHANDA GIITI,  
 (GRANITE)

(17)

EXTENT OF MINING

1ST YEAR 2ND YEAR 3RD YEAR 4TH YEAR



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1:100

भारत सरकार Govt. of India अखिल भारतीय मन्त्रालय Ministry of Labour & Employment सार्वजनिक सुरक्षा महाविभाग Directorate-General of Mines Safety		
NO. 30251238/NZ/Varanasi Region/Perm/2023/260661		Varanasi, Date: 30/11/2023

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री नितेन्द्र राठोर, खान फोरमैन,

जरर ग्रेनाइट (खण्डा, गिट्टी, बोल्डर) खदान

(गाटा सं० 2450, खण्ड सं०-06, क्षेत्र-2.00 हे०),

(मालिक - मे० शिर्वापन ट्रेडिंग कम्पनी,

प्रो० श्री लवलेश सिंह पत्र श्री लोचन सिंह,

ग्राम- जरर, तहसील- नरैनी,

जनपद- बांदा (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2824811009

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई० डी०: 260661, दिनांक 20.11.2023 को संदर्भित करें।

आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है। मैं, धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री नितेन्द्र राठोर, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को मालिक - मे० शिर्वापन ट्रेडिंग कम्पनी, प्रो० श्री लवलेश सिंह पत्र श्री लोचन सिंह, की जरर ग्रेनाइट (खण्डा, गिट्टी, बोल्डर) खदान (गाटा सं० 2450, खण्ड सं०-06, क्षेत्र-2.00 हे०), में दिनांक 29.11.2024 तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep hole blasting shall be carried out in the mine.
5. No Heavy Earth Moving Machinery shall be used in mine without obtaining permission from this Directorate.

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- 6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
- 7. A Mining Mate shall exercise personal supervision of operations connected with mining.
- 8. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
- 9. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
- 10. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 11. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.
- 12. Your special attention is drawn towards precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance.
- 13. This authorization shall be deemed to have revoked, if at any time your Mine Foreman Certificate No. FRE/5322, dated 20.03.2023 is found invalid / false.

Your Faithfully

*[Handwritten signature]*

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

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 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 30251238 NZ Varanasi Region Perm 2024 263732	Varanasi, Date: 23/03/2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री लवलेश सिंह, पुत्र- श्री लोचन सिंह

मालिक – मे० शिर्वापण ट्रेडिंग कम्पनी,

जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) खदान,

(भू० सं०- 2450, खण्ड संख्या – 06, क्षेत्र- 02.00 हे०)

निवासी: मु० कालूकुआँ, बबेरू रोड,

तहसील एवं जिला- बाँदा (उत्तर प्रदेश) 210001

**विषय:** Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Jarar Granite (Khanda, Gitti & Boulder) Mine (Gata No. 2450, Khand No. 06, Area- 2.00 Hect.) of M/s Shivarpan Trading company, Pro. Shri Lavlesh Singh.

महोदय,

Please refer to your online application ID: 263732 dated 06.03.2024 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/728A/2023 date of Survey 26.08.2023 and Director of Geology & Mining, Govt. of UP's letter No. 953/MP/16 dated 04.09.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.



The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of

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Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Jarar Granite (Khanda, Gitti & Boulder) Mine (Gata No. 2450, Khand No. 06, Arca- 2.00 Hect.) of M/s Shivarpan Trading company, Pro. Shri Lavlesh Singh in the area bounded by points B, C, D, E, 4, 3, 2, 1 & B as shown on the enclosed Surface Plan No., SBR/MS/SUR/728A/2023 date of Survey 26.08.2023, subject to the following conditions strictly being complied with:

## 1. GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

1.2. **No deep hole drilling and blasting** shall be conducted in the mine without obtaining separate permission for the purpose under Reg. 106(2)(b) of the Metalliferous Mines Regulations, 1961.

1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C) & (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. **To ensure adherence to above restrictions, the shot holes of diameter more than that compatible for the explosive cartridges of 32mm diameter shall not be used.**

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) The total explosive charge used in the mine per day shall not exceed 100kg.

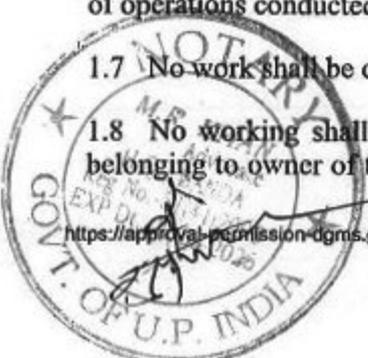
1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, and structures are belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 No work shall be carried out in the mine beyond daylight hours.

1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the



## Metalliferous Mines Regulations, 1961

1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

## 2.0 OPENCAST WORKINGS:

### 2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed  $60^{\circ}$  from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

## 2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road.



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2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

### 2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

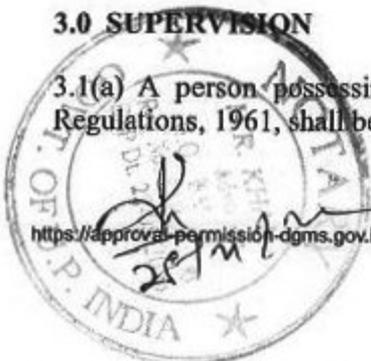
(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### 3.0 SUPERVISION

3.1(a) A person possessing the qualifications prescribed under Regulation 34 of the Metalliferous Mines Regulations, 1961, shall be appointed as the manager of the mine to look after HEMMs operation.



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(b) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1 (one). Hence, **not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine.**

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

a. make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

b. not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

c. ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

d. ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,

e. ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,

f. frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.

g. ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as maybe applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

a. inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.

b. not allow any machine, equipment to be used, if it is found defective.

c. ensure that every machine/equipment is used in a safe and efficient manner

d. ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner





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3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

#### 4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

i. that the brakes and horn or other warning devices are in working order,

ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound pagged register, which shall be signed by the competent person or engineer.

4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.

(b) A report of every maintenance made under clause (a) shall be recorded in a bound pagged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.



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4.6 (a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

## 5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

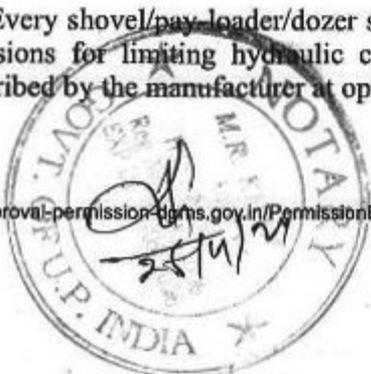
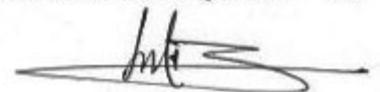
5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

## 6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.



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- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

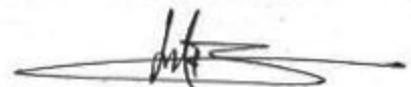
7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that all brakes, speed retarder, and steering system are in proper working order;



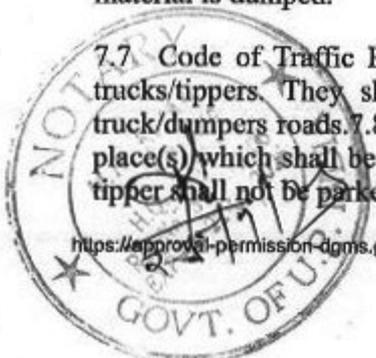
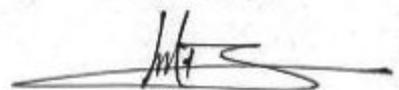

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- (ii) that proper seat and seat belt is provided on driver's/operator's seat
- (iii) that all safety features and warning devices are in working order;
- (iv) that rear view mirrors are provided;
- (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads. 7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

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7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

## 8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

## 9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical

<https://approval-permission.dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Inbox?q=zPnllvF3o6onbxM6%2bRuAag%3d...> 11/13



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Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service break, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

### 10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

### 11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

### 12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

### 13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

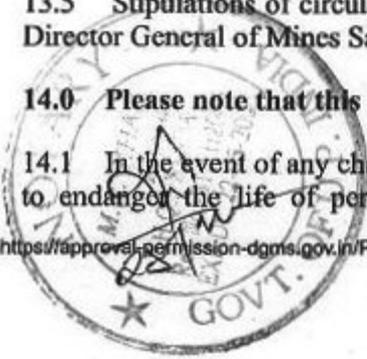
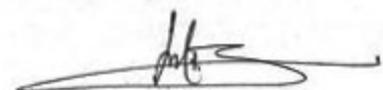
13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

### 14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/ exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this

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permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully

*Rajiva*

KUMAR RAJIVA KRISHNA (DIRECTOR - VARANASI REGION)

*[Handwritten signature]*



To,  
The Director of Mines Safety,  
Varanasi Region, Varanasi

**Subject:** Inspection by Shri K Jeevan Kumar, Dy. Director of Mines Safety Varanasi Region, Varanasi, on 26/02/2024 and imposition of order under Section 22(3) of the Mines Act, 1952 at Jarar Granite Stone Mine of M/s Shivarpan Trading company, Mines Owner Shri Lavlesh Singh, Gata No.- 2450, Block- 06, Village- Jarar, PS- Girwan, Dist.- Banda (Uttar Pradesh). and

**Reference:** - Letter No. S29013/V.R.(N.Z.)/ BN-39/2024/Banda/583, dated 07.03.2024

Respected Sir,

We deeply apologize for any inconvenience or concerns this may have caused. Please rest assured that we are taking this matter very seriously and are working diligently to rectify the situation as soon as possible. Our team is currently implementing an action plan to address the violation and prevent any future occurrences. Once the necessary steps have been taken and the issue has been resolved, we will promptly inform the respected directorate through a formal letter outlining the details of the violation, the actions taken, and the measures put in place to prevent similar incidents in the future.

We would like to acknowledge the receipt of your letter regarding the above-captioned subject. We have thoroughly reviewed the violations that were pointed out and would like to provide you with a point-by-point reply/compliance on the matter: -

S. No.	Violation	Compliance Status
1.0	<b>Reg. 106 (2a &amp; 3) of MMR, 1961:</b> The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The height of the top bench on north side was found about 20m, which is more than the stipulated bench height of 6m.	We are working diligently to rectify the situation as soon as possible. Once the necessary actions have been taken, we will promptly inform the respected directorate through a formal letter.
2.0	<b>Reg.106(2)(b) of MMR, 1961:</b> Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.	We would like to inform you that we have obtained the required permissions from the Directorate under letter no. 30251238/NZ/Varanasi Region/Perm/2024/263732 dated 23/03/2024. We assure you that we take compliance with regulations seriously and will continue to adhere to all necessary protocols.
3.0	<b>Reg. 111(1) of MMR, 1961:</b> The boundary of the lease/mine along with No blasting zone was not found demarcated/fixed on the ground by providing permanent pillars.	The boundary pillars may get weathered and eroded. However, we will depute the suitable surveyor to physically demark the boundary pillars. We will also share the Picture of the same after completion of work.
4.0	<b>Reg. 164 (18) of MMR, 1961:</b> Hutments and houses not belonging to the owner of the mine were found existed at about 125m, 245m, 226m and 141m away from the north-west, east, south and west boundaries of the mine respectively within the blasting danger zone of 300m. Solar panel and old mosque were found existed at about 140m and 270 m away from the west boundary of the mine. Public road found existed at about 95m away from the south boundary of the mine. No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(18)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay	We have engaged the services of a professional surveyor, who has assisted us in accurately demarcating the danger zone from any structure not belonging to the mine owner. Furthermore, we would like to emphasize that we remain fully committed to complying with all regulations and guidelines set forth under Regulation 164 of the MMR 1961.

<p>detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures</p>	
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Submitted the same for your kind perusal and order.

Thank you for your attention to this matter. We remain committed to upholding the highest standards of compliance within our organization and look forward to your guidance.

Thanking you,

Yours faithfully,



**Lavlesh Singh**  
**Mines Owner**

Jarar Granite Stone Mine of M/s Shivarpan Trading company, Dist.- Banda (Uttar Pradesh).



To,  
The Director of Mines Safety,  
Varanasi Region, Varanasi

**Subject:** Violations pointed out by Shri K Jeevan Kumar, Dy. Director of Mines Safety Varanasi Region, Varanasi, during their inspection on 26/02/2024 at Jarar Granite Stone Mine of M/s Shivarpan Trading company, Mines Owner Shri Lavlesh Singh, Gata No.- 2450, Block- 06, Village- Jarar, PS- Girwan, Dist.- Banda (Uttar Pradesh).

**Reference:** - Letter No. S29013/V.R.(N.Z.)/ BN-39/2024/Banda/582, dated 07.03.2024

Respected Sir,

We would like to acknowledge the receipt of your letter regarding the above-captioned subject. We have thoroughly reviewed the violations that were pointed out and would like to provide you with a point-by-point reply/compliance on the matter: -

S. No.	Violation	Compliance Status
1.0	Rule 29B of Mines Rules, 1955: The persons employed in the mine were not undergone initial or periodical medical examination.	We wanted to inform you that we have prepared a list of workmen who require the initial/periodical medical examination. We are currently in the process of finding a qualified doctor to complete these examinations. Kindly provide us with 45 days to ensure that all workmen undergo the necessary medical examinations. Your cooperation in this matter is greatly appreciated.
2.0	Rule 6 of MVTR, 1966: The persons employed in the mine were not imparted vocational training.	As a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.

Submitted the same for your kind perusal and order.

Thank you for your attention to this matter. We remain committed to upholding the highest standards of compliance within our organization and look forward to your guidance.

Thanking you,

Yours faithfully,



Lavlesh Singh  
Mines Owner

Jarar Granite Stone Mine of M/s Shivarpan Trading company, Dist.- Banda (Uttar Pradesh).

